

# 1273

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEWDELHI

OA No.172 of 2021

**IN THE MATTER OF:**

Poonam Yadav

Applicant

Versus

M/s Ecogreen Energy Pvt. Ltd. & Ors

Respondent(s)

with

OA No.109/2022

Vivek Kamboj & Anr

Applicant

Versus

Union of India & Ors

Respondent(s)

**INDEX**

Sr. No.	Particulars	Page
1.	Affidavit	1-6
2.	Copy of Work Orders-Annexure-R/1	7-76
3.	Copy of Action Plan -Annexure-R/2	77
4.	Copy of Logbooks, Challans, Receipt of the Cement Industries and Print out of E-mails - Annexure-R/3	78-103
5.	Copy of Test Report of STP- Annexure-R/4	104-105
6.	Copy of log book countersigned by GMDA officials is annexed as Annexure-R/5	106-111
7.	Copy of Water Samples Testing Reports- Annexure-R/6	112-113
8.	Copy of Report of Health Department regarding Health Camps Annexure-R/7	114-120

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**AFFIDAVIT OF VIKAS GUPTA, COMMISSIONER & SECRETARY, GOVT.  
OF HARYANA, URBAN LOCAL BODIES DEPARTMENT IN COMPLIANCE  
OF ORDER OF HON'BLE NGT PASSED ON 09.01.2024.**

**Most Respectfully Showeth:-**

1. That Hon'ble NGT was pleased to pass the order in O.A. No.172 of 2021 on 09 January 2024 & the operative part of the order is as under: -

*"16. Mr. Vikas Gupta, Commissioner and Secretary, Urban Local Bodies Department stated that now he is monitoring the situation everyday and assures that effective and positive results shall be shown within a time bound programme.*

*17. We accordingly direct him to file a personal affidavit with a clear timeline in respect of various steps, which are necessary to be taken for*



*clearing not only the entire legacy waste but also for processing of daily generated solid waste and also for protection of damage caused to environment due to seepage of leachate already done and for protecting environment from any future damage."*

2. That earlier a status report was filed by the Commissioner, Municipal Corporation of Gurugram on 8<sup>th</sup> January 2024 and after considering the said status report, this Hon'ble Tribunal passed the order dated 9<sup>th</sup> January 2024. This affidavit is being submitted to place on record the latest status of progress at Bandhwari site and disposal of waste in compliance of the aforesaid order. Action taken upon on the issues highlighted in the orders of this Hon'ble Tribunal are summarized in the succeeding paragraphs: -

3. That with regard to **Legacy Waste** processed till 31<sup>st</sup> January 2024 and to be processed thereafter, it is submitted that: -

- (I) Total legacy waste assessed in January 2023 = 30.43 Lac MT,
- (II) Fresh waste received from January 2023 to Dec 2023 = 6.06 Lac MT
- (III) Fresh waste received from 1<sup>st</sup> January 2024 to 8<sup>th</sup> Feb 2024 = 0.49 Lac MT
- (IV) Waste Processed from January 2023 to Dec 2023 = 16.50 Lac MT
- (V) Waste Processed from 1<sup>st</sup> January 2024 to 8<sup>th</sup> Feb 2024 = 1.17 Lac MT
- (VI) Balance waste to be processed = 19.30 Lac MT

In compliance of the directions of Hon'ble NGT, the scope of 4 agencies already working at Bandhwari site has been enhanced by 2.0 Lacs MT i.e. (i) M/s Bhumi Green Energy (1 lac MT), (ii) M/s Green Concrete Construction (0.36 lacs MT), (iii) M/s Aadarsh Bharat Enviro Pvt. Ltd. (0.36 lacs MT) and (iv) M/s Daya Charan & Company (0.28 lacs MT) after taking approval from High Powered

Works Committee (HPWC) on 12.01.2024. Additionally, the work of processing of legacy waste has also been allotted to 3 agencies i.e. (i) M/s Bhumi Green Energy for 5 lacs MT, (ii) M/s Alfa Therm for 5 lacs MT and (iii) M/s Daya Charan & Company for 3 lacs MT, after taking approval from High Powered Works Committee (HPWC) on 23.01.2024 Copy of work orders is attached as **Annexure-R/1**. Further, the processing capacity of all the agencies as on 08.02.2024 is mentioned as under: -

Sr. No.	Name of agency	Total number of Trommels made operational as on 08.02.2024	Optimum Processing Capacity
1.	M/s Bhumi Green Energy	09 (02 processing units)	Capacity = 4000 TPD
2.	M/s Daya Charan & Company	09 (05 processing units)	Capacity = 5000 TPD
3.	M/s Green Concrete Construction	02 (01 processing unit)	Capacity = 600 TPD
4.	M/s Aadrash Bharat Enviro Pvt. Ltd.	04 (02 processing units)	Capacity = 1200 TPD
5.	M/s Alfa Therm	09 (03 processing units)	Capacity = 4000 TPD
6.	M/s Zigma Global Enviro. Pvt. Ltd.	05 (02 processing units)	Capacity = 1200 TPD
	<b>Total</b>	<b>38 (15 processing units)</b>	<b>Total Capacity = 16000 TPD</b>

Accordingly, action plan to treat balance legacy waste has been prepared to achieve the target by June 2024, which is attached as **Annexure-R/2**. In addition to the above, an agency namely M/s Invent Grid has been engaged to verify the quantum of legacy waste lying at site on a monthly basis via drone mapping.

- That the fractions to be disposed off is an obligation of the agencies as per terms & conditions of contract and as per CPCB guidelines. The payment to agencies is subject to successful disposal of the fractions, namely RDF, Compost, Inert and C&D waste. These fractions are being transported by engaged agencies, through GPS fitted vehicles and connected with Integrated Command & Control Centre of GMDA. The movement of the vehicles is monitored from Control Room. The fractions are weighed at Bandhwari site

and accordingly, a challan is issued to each vehicle. Agency wise logbook is also maintained. After disposal of RDF in Cement Industries, i.e., J K Cement at Mangarol (Rajasthan); Ultratech at Chittorgarh; Shri Cement at Beawar Rajasthan and in Waste to Energy plant at Murthal, Sonipat, East Delhi Waste to Energy Plant, Gazipur & Waste to Energy Plant, Okhla, receipt of each vehicle is obtained from the Cement kiln/Waste to Energy plant. To further cross check the proper disposal of RDF, confirmation on official email is also being taken from Cement Industries and Waste to Energy Plants (Copy of the log books, challans, receipts of the Cement Industries, WTE Plants & print out of official emails are attached as **Annexure-R/3**). Hence, the requisite measures have been taken by MCG to validate the disposal of fractions as per guidelines of CPCB.

5. That with regard to **Leachate Management**, it is submitted that the legacy leachate stored at Bandhwari SLF site has been disposed off. It is further submitted that approximately 400 KLD leachate is being generated at dump site which increases during rainy season depending upon the quantum of rainfall, moisture content and meteorological conditions. Although, treatment of fresh leachate @ of 480 KLD in 02 DTROs (capacity of 200 KLD each) and 150 KLD leachate treatment plant at the end of M/s Ecogreen Energy Pvt. Ltd is a challenge at present due to failure of concessionaire M/s Eco Green Energy Pvt. Ltd. Issue of notice to terminate the agreement is under consideration. However, shifting of the leachate through tankers is being ensured by the Municipal Corporation, Gurugram for treatment at 120 MLD STP of GMDA at Behrampur, Gurugram. There is no discharge of leachate on the land surrounding to Bandhwari SLF. The samples are being tested on daily basis by GMDA at inlet and outlet of STP and same have also been got tested by HSPCB

and reports are found satisfactory. The copy of the recent test reports is annexed as **Annexure-R/4**. It is further submitted that about 500 KLD leachate is being disposed off in 120 MLD STP at Behrampur. This quantity of the leachate is 0.004% of total capacity of the STP, which is very less and practically, there is no effect on the treatment process. Further, as pointed out by Hon'ble NGT, mechanism of disposal has been strengthened, as GMDA verifies the disposal at STP before release of any payment to the agency operating the tankers (Copy of log book countersigned by GMDA officials is annexed as **Annexure-R/5**).

6. That with regard to damage to the environment due to seepage of leachate, the samples of ground water of nearby villages i.e. Bandhwari, Mangar, Balola-Baliawas, Gawal Pahari and Mandi were collected on 19.01.2024 & 23.01.2024 by a committee of Haryana State Pollution Control Board, MCG officials and Ex-Sarpanch of Bandhwari. The applicant Ms. Vaishali Rana was also requested to be present during the collection of samples but she could not make herself available for the sample collection. Sample Reports are annexed as **Annexure-R/6**. All the parameters of ground water are within the permissible limit and no damage to ground water due to seepage of leachate has been observed.

7. Further, health camps have been organized on 24.01.2024, 25.01.2024, 29.01.2024, 07.02.2024 & 08.02.2024 in the surrounding villages of Sanitary Landfill Site i.e. Bandhwari, Mangar, Balola-Baliawas, Gawal Pahari and Mandi after publication in the Newspapers. Health of 721 nos. of persons has been checked by medical team of Health Department. No serious illness has been detected in any person, by the medical team, however, such medical camps will be continued in future also. (Copy of Report of Health Department regarding Health Camps is attached as **Annexure-R/7**.)

It is therefore, submitted that sincere efforts are being made for treatment of legacy waste, fresh waste and leachate as per directions of the Hon'ble Tribunal. Further directions that may be passed by this Hon'ble Tribunal will also be complied with, in letter & spirit.

Place: Panchkula  
Date: 10.02.2024

  
Vikas Gupta

Commissioner & Secretary,  
Government of Haryana,  
Urban Local Bodies Deptt.



From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Alfa Therm Limited  
431, 1<sup>st</sup> Floor, Udyog Vihar Phase-3,  
Sector-20, Gurugram.  
Email: [info@alfatherm.in](mailto:info@alfatherm.in)

Dated: 23.01.2024

Memo No. MCG/EE-SBM/2024/2229  
Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, ( Phase-I) Tender id- 2023\_HRY\_ 309622\_1

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -  
The time limit for the completion of above work as agreed shall be 8 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase-I)	5,00,000 MT	840/- Per MT	420,000,000/-

#### General Terms & Conditions: -

- All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
- The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
- The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
- The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.



5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
23. No third party disposal of RDF and other fractions shall be allowed.
24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG



- and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
  26. Penalty/LD to be imposed due to non-extension of time period.
  27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
  28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
  29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
  30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
  31. Agency to provide report/contour survey of the actual land reclaimed.
  32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
  33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
  34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
  35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
  36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
  37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
  38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
  39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
  40. All the applicable approval required for the work shall be the responsibility of the Agency.
  41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
  42. All the provisions directions of industrial safety and health should be strictly complied with.
  43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
  44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as

- to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
  46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
  47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
  48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
  49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
  50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
  51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
  52. Provide on-site storage facility for various fractions for processing waste.
  53. **The hardware and technology adopted should include but not limited for the following:-**
    - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
    - ii. Magnetic separator for ferrous metals and scraps.
    - iii. Size, reduction and screening.
    - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
    - v. Collection of biodegradable and organic matter flawed by scientific processing.
    - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
    - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
    - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
    - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
    - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inert's dumpsite in SLF.
    - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
    - xii. Effective Leachate collection and treatment facility.
    - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.



54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activates during Bio-mining in the Sanitary landfill.
59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
- 60. Leachate System: The Contract Shall:**
- i. Construct leachate collection system/tanks/and provide a leachate collection network.
  - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
  - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
  - iv. Strom water drainage system in such a manner as to ensure that :-
    - a) It is independent form the leachate system.
    - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
    - c) There is no stagnation of rain water on the site.
  - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
  - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during



- vii. and leaving the inerts for the processing landfill area.  
It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

#### 61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

#### 62. Weighment System

*[Handwritten signature]*  
23/1/24



- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

### 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

### 64. Scope of Work: -

- Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
  - ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
  - iii. The contractor shall in ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
  - iv. Setup mechanical segregation and compost recovery facility.
  - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the

- dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
  - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
  - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
  - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
  - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
  - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF) from the Bandhwari Dumpsite.
  - xii. Provide on-sites to rage facility for various fractions of processed Waste.
    - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
    - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
  - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
    - a) Exposure to hazardous material, leachate, gases, odor etc.
    - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
    - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
  - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
  - xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
  - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least **3500 MT** of waste per day or above so as to achieve the total reclamation of land up to **10th Feb, 2024** based on the estimated quantum of waste at Bandhwari Dumpsite.
  - xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
  - xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
  - xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost



- of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contractor or if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.*

  
23/01/2024  
g/c for Commissioner,  
Executive Engineer-SBM  
Municipal Corporation  
Gurugram

Dated: 23.01.2024

Endst No: EE-SBM/MCG/2024/ 223 0

A copy of the above is forwarded to information & necessary action.

- Ld. Commissioner, Municipal Corporation, Gurugram.
- Addl. Commissioner, Municipal Corporation, Gurugram.
- Chief Engineer, Municipal Corporation Gurugram.
- Superintending Engineer, Municipal Corporation Gurugram.
- Joint Commissioner-SBM, Municipal Corporation, Gurugram.



- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

*[Signature]*  
23/01/2024  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram



From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Daya Charan and Company  
D-2/96, Janakpuri, New Delhi.  
Email: [saurabhaggarwal2020@gmail.com](mailto:saurabhaggarwal2020@gmail.com)  
Mob.No. - 9871698969.

Memo No. MCG/EE-SBM/2024/ 2225

Dated: 23.01.2024

**Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, ( Phase-II) Tender id- 2023\_HRY\_309710\_1**

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase II)	3,00,000 MT	840/- Per MT	252,000,000/-

**NOTE: -**

- As per directions given by HPWC that work of agency in this contract be limited to 3.0 lac MT only whereas decision regarding the balance 2.0 Lac MT will be taken after reviewing the performance of remediation of 3.0 Lac MT legacy waste.
- The time period given as per the RFP is 8 months for 5.0 lacs MT, accordingly time limit for the completion of above quantity of 3.0 lac MT shall be 5 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

**General Terms & Conditions: -**

1. All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency



- and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
  5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount within a period of 20 days.
  6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
  7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
  8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work within time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
  9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
  10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
  11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
  12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
  13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
  14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
  15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
  16. All statutory deduction will be made as applicable from your bills.
  17. Please inform in writing of date of start and date of completion of work to undersigned.
  18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
  19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same within your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
  20. You are requested to attend this office for signing of Contract agreement along with necessary



- documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
  22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
  23. No third party disposal of RDF and other fractions shall be allowed.
  24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
  25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
  26. Penalty/LD to be imposed due to non-extension of time period.
  27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
  28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
  29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
  30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
  31. Agency to provide report/contour survey of the actual land reclaimed.
  32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
  33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
  34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
  35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
  36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
  37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
  38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
  39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.

40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. **The hardware and technology adopted should include but not limited for the following:-**
  - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
  - ii. Magnetic separator for ferrous metals and scraps.
  - iii. Size, reduction and screening.
  - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
  - v. Collection of biodegradable and organic matter flawed by scientific processing.
  - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
  - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
  - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
  - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
  - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inert's dumpsite in SLF.
  - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective



- operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
- xii. Effective Leachate collection and treatment facility.
- xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

**60. Leachate System: The Contract Shall:**

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
  - a) It is independent form the leachate system.
  - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
  - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this



- case, the land filling area for segregated we stand residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
  - viii. As a final cover to a completed disposal facility at least 5 layers form the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
  - ix. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
  - x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
  - xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

#### 61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.



- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

#### 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

#### 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

#### 64. Scope of Work: -

- Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
  - ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated

- leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
  - iv. Setup mechanical segregation and compost recovery facility.
  - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
  - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
  - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
  - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
  - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
  - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
  - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
  - xii. Provide on-sites to rage facility for various fractions of processed Waste.
    - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
    - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
  - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
    - a) Exposure to hazardous material, leachate, gases, odor etc.
    - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
    - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
  - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
  - xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
  - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least **3500 MT** of waste per day or above so as to achieve the total reclamation of land up to **10th Feb,2024** based on the estimated quantum of waste at Bandhwari Dumpsite.



- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.*

  
 Executive Engineer-SBM  
 for Commissioner,  
 Municipal Corporation  
 Gurugram



Endst No: EE-SBM/MCG/2024/2226

Dated: 23.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

  
23/01/2024  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram



From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Bhumi Green Energy  
B-14, Narayan Baug Society,  
Magarpatta, Pune-411028  
M.No 9225626105/9822908912/9881360202.

Memo No. MCG/EE-SBM/2024/ 2227

Dated: 23.01.2024

**Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram For 5.0 Lac MT Municipal Solid Waste on the risk and cost of M/s Ecogreen Energy Gurgaon Faridabad Pvt. Ltd, ( Phase-III) Tender id- 2023\_HRY\_309757\_1**

Reference: - Memo no. EE-IV/DULB/2024/301 dt. 22.01.2024

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority i.e. HPWC after negotiation on dated 27.12.23 of your lowest tender rate which inter alia contains the following terms & Condition are hereby conveyed as follow: -

The time limit for the completion of above work as agreed shall be 8 months from the date of commencement, which will be reckoned w.e.f. 24.01.2024.

Sr no.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase III)	5,00,000 MT	840/- Per MT	420,000,000/-

**General Terms & Conditions: -**

1. All the terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued



- from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the allotted amount within a period of 20 days.
  6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
  7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
  8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work within time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
  9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
  10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
  11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
  12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICC GMDA and it shall be responsibility of agency.
  13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
  14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
  15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
  16. All statutory deduction will be made as applicable from your bills.
  17. Please inform in writing of date of start and date of completion of work to undersigned.
  18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
  19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same within your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
  20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
  21. RDF disposal shall be done at the cement plants with GPS enabled vehicles and all documentary proofs are to be submitted along with running bill and no payment will be released without proof of RDF/Inert/Compost/C&D.
  22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
  23. No third party disposal of RDF and other fractions shall be allowed.



24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
26. Penalty/LD to be imposed due to non-extension of time period.
27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
31. Agency to provide report/contour survey of the actual land reclaimed.
32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite

- and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
  46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
  47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
  48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
  49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire. The agency has to install CCTV cameras at site of work, plant and he has to submit a soft copy in the shape of hard disc along with each running bill.
  50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
  51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
  52. Provide on-site storage facility for various fractions for processing waste.
- 53. The hardware and technology adopted should include but not limited for the following:-**
- i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
  - ii. Magnetic separator for ferrous metals and scraps.
  - iii. Size, reduction and screening.
  - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
  - v. Collection of biodegradable and organic matter flawed by scientific processing.
  - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
  - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
  - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
  - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
  - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the insert's dumpsite in SLF.
  - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
  - xii. Effective Leachate collection and treatment facility.
  - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the



public takes place.

54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

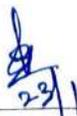
**60. Leachate System: The Contract Shall:**

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
  - a) It is independent form the leachate system.
  - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
  - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal Corporation, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area

- designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
  - viii. As a final cover to a completed disposal facility at least 5 layers form the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
  - ix. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
  - x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
  - xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

#### 61. Provide fire protection measures and safety equipment.

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal Corporation will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Corporation for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Corporation shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

  
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## 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

## 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

## 64. Scope of Work: -

- i. Upon execution of the Draft Contract, the Contractor shall undertake following activities.
- ii. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- iii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iv. The contractor shall in ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
- v. Setup mechanical segregation and compost recovery facility.



- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
- vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
- xii. Provide on-sites to rage facility for various fractions of processed Waste.
  - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
  - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
  - a) Exposure to hazardous material, leachate, gases, odor etc.
  - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
  - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
- xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
- xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least **3500 MT** of waste per day or above so as to achieve the total reclamation of land up to **10th Feb, 2024** based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.



- xix. Provide security arrangements for the planned project site, machineries, equipments, etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contractor if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate **damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor.** The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.*

*[Signature]*  
 23/01/2024  
 Executive Engineer-SBM  
 for Commissioner,  
 Municipal Corporation  
 Gurugram

Endst No: EE-SBM/MCG/2024/ 2228

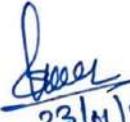
Dated: 23.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.  
 b) Addl. Commissioner, Municipal Corporation, Gurugram.  
 c) Chief Engineer, Municipal Corporation Gurugram.  
 d) Superintending Engineer, Municipal Corporation Gurugram.



- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

  
23/01/2024  
g/c Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram

From

Commissioner  
 Municipal Corporation  
 Gurugram

To

M/s Adarsh Bharat Enviro Pvt. Ltd.  
 Aadarsh Residency Power Colony,  
 Lane 6 Sr. No. 15 Vitthal Nagar,  
 Hadapsar, Pune, Maharashtra  
 Mob. No. - 9881155050.

Memo No. MCG/EE-SBM/2024/1187

Dated : 10.01.2024

**Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) Tender ID: 2022\_HRY\_246091\_1**

In reference to your proposal/ request vide letter ABE/SWM/23-24/MCG/14 dated 15.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5847 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00046\$PF1 #note12, enhancement case was sent to government. Government has approved the enhancement of above work for **qty. 2 lac MT to 2.36 lac MT** for original agreement amounting to Rs. 1776.00 lacs to **Revised Restricted amounting to Rs. 2078.40 Lacs** on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be **30 days** from the date of commencement, which will be reckoned w.e.f. **12.01.2024**

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	36,000 MT	840/- Per MT	3,02,40,000/-
3.	Total after Enhancement	2,36,000 MT	--	<b>20,78,40,000/-</b>

*de.*

**General Terms & Conditions: -**

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.

18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
23. No third party disposal of RDF and other fractions shall be allowed.
24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
26. Penalty/LD to be imposed due to non-extension of time period.
27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
31. Agency to provide report/contour survey of the actual land reclaimed.
32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the

- site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.
38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to submitted before payment.
  39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
  40. All the applicable approval required for the work shall be the responsibility of the Agency.
  41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
  42. All the provisions directions of industrial safety and health should be strictly complied with.
  43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
  44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
  45. Set up processing system flexible enough and convenient for segregation of dumping material.
  46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
  47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
  48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
  49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
  50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
  51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
  52. Provide on-site storage facility for various fractions for processing waste.
  53. **The hardware and technology adopted should include but not limited for the following:-**
    - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
    - ii. Magnetic separator for ferrous metals and scraps.
    - iii. Size, reduction and screening.
    - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
    - v. Collection of biodegradable and organic matter flawed by scientific processing.
    - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
    - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
    - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
    - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.

- x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the insert's dumpsite in SLF.
  - xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
  - xii. Effective Leachate collection and treatment facility.
  - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
  55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
  56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
  57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
  58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
  59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

**60. Leachate System: The Contract Shall:**

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
  - a) It is independent form the leachate system.
  - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
  - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.

- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and insert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees for the processing reject/inert in the sanitary land fill exceeding the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.
- vii. It is necessary to reprofile the waste mound to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer, clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition within and surrounding area as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

**61. Provide fire protection measures and safety equipment.**

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in

order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

## 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

## 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

## 64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.

- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
- iv. Setup mechanical segregation and compost recovery facility.
- v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
- vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
- vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
- viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
- ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
- xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
- xii. Provide on-sites to rage facility for various fractions of processed Waste.
  - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
  - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
- xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
  - a) Exposure to hazardous material, leachate, gases, odor etc.
  - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
  - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
- xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
- xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide

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adequate number of processing machines from achieving its daily target of handling at least **1200 MT** of waste per day or above so as to achieve the total reclamation of land up to **10th Feb,2024** based on the estimated quantum of waste at Bandhwari Dumpsite.

- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate **damages@(0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor.** The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.*

  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram 

Endst No: EE-SBM/MCG/2024/1188

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.



Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram

From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Bhumi Green Energy  
B-14, Narayan Baug Society,  
Magarpatta, Pune-411028  
M.No 9225626105/9822908912/9881360202.

Memo No. MCG/EE-SBM/2024/1182

Dated: 10.01.2024

**Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase IV) Tender ID: 2022\_HRY\_237016\_1**

In reference to your proposal/ request vide letter admin/Haryana /2022-23/133 dated 12.10.2023 The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2022/52141 dated 19.12.2022 with date of completion 25.06.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00018\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for **qty. 5 lac MT to 6 lac MT** for original agreement amounting to Rs. 4575.00 lacs to **Revised Restricted amounting to Rs. 5415.00 Lacs** on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be **30 days** from the date of commencement, which will be reckoned w.e.f. **12.01.2024**

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase-IV) (Original)	5,00,000MT	915/- Per MT	45,75,00,000/-
2.	Enhancement	1,00,000 MT	840/- Per MT	8,40,00,000/-
3.	Total after Enhancement	6,00,000 MT	--	54,15,00,000/-

*DL*

**General Terms & Conditions: -**

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICC GMMA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
  20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
  21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
  22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
  23. No third party disposal of RDF and other fractions shall be allowed.
  24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
  25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
  26. Penalty/LD to be imposed due to non-extension of time period.
  27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
  28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
  29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
  30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
  31. Agency to provide report/contour survey of the actual land reclaimed.
  32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
  33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
  34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
  35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
  36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
  37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. **The hardware and technology adopted should include but not limited for the following:-**
  - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
  - ii. Magnetic separator for ferrous metals and scraps.
  - iii. Size, reduction and screening.
  - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
  - v. Collection of biodegradable and organic matter flawed by scientific processing.
  - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
  - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
  - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
  - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
  - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

from the site at the end of the term apart from the insert's dumpsite in SLF.

- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
  - xii. Effective Leachate collection and treatment facility.
  - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
  55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
  56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handled as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
  57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
  58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
  59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

**60. Leachate System: The Contract Shall:**

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
  - a) It is independent form the leachate system.
  - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
  - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

- management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees if the processing reject/inert in the sanitary land fill exceeds the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inert for the processing landfill area.
- vii. It is necessary to reprofile the waste mound to the designated grade, elevation and slopes avoid see page of the materials.
  - viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer, clay layer and revegetation layer, should be provided.
  - ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition within and surrounding area as extraction & as well monitoring of soil cover.
  - x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
  - xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

**61. Provide fire protection measures and safety equipment.**

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

#### 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

#### 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

#### 64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
  - iv. Setup mechanical segregation and compost recovery facility.
  - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
  - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
  - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
  - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
  - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
  - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
  - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
  - xii. Provide on-sites to rage facility for various fractions of processed Waste.
    - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
    - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
  - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
    - a) Exposure to hazardous material, leachate, gases, odor etc.
    - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
    - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
  - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
  - xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
  - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least **3500**

- MT of waste per day or above so as to achieve the total reclamation of land up to **10th Feb,2024** based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed lime frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate **damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor.** The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.*

  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram 

Endst No: EE-SBM/MCG/2024/1183

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram 

From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Daya Charan and Company  
D-2/96, Janakpuri, New Delhi.  
Email: [saurabhaggarwal2020@gmail.com](mailto:saurabhaggarwal2020@gmail.com)  
Mob. No. - 9871698969.

Memo No. MCG/EE-SBM/2024/1186

Dated: 10.01.2024

**Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-North) Tender ID: 2022\_HRY\_246067\_1**

In reference to your proposal/ request vide letter DAYA/SS/2023-24/082 dated 23.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5843 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00045\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for **qty. 2 lac MT to 2.28 lac MT** for original agreement amounting to Rs. 1776.00 lacs to **Revised Restricted amounting to Rs. 2011.52 Lacs** on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be **30 days** from the date of commencement, which will be reckoned w.e.f. **12.01.2024**

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	28,000 MT	840/- Per MT	2,35,52,000/-
3.	Total after Enhancement	2,28,000 MT	--	<b>20,11,52,000/-</b>



**General Terms & Conditions: -**

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
  20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
  21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
  22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
  23. No third party disposal of RDF and other fractions shall be allowed.
  24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
  25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
  26. Penalty/LD to be imposed due to non-extension of time period.
  27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
  28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
  29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
  30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
  31. Agency to provide report/contour survey of the actual land reclaimed.
  32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
  33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
  34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
  35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
  36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
  37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the Completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. **The hardware and technology adopted should include but not limited for the following:-**
  - i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
  - ii. Magnetic separator for ferrous metals and scraps.
  - iii. Size, reduction and screening.
  - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
  - v. Collection of biodegradable and organic matter flawed by scientific processing.
  - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
  - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
  - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
  - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
  - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

from the site at the end of the term apart from the insert's dumpsite in SLF.

- xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.
  - xii. Effective Leachate collection and treatment facility.
  - xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.
54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
  55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
  56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
  57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/ segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
  58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.
  59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.
- 60. Leachate System: The Contract Shall:**
- i. Construct leachate collection system/tanks/and provide a leachate collection network.
  - ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
  - iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
  - iv. Storm water drainage system in such a manner as to ensure that :-
    - a) It is independent form the leachate system.
    - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
    - c) There is no stagnation of rain water on the site.
  - v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
  - vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated we stand residues shall be ear marked by Municipal council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fees the processing reject/inert in the sanitary land fill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inerts for the processing landfill area.

- vii. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers form the bottom to top, i.e. gas drainage layer, geo me brane, drainage layer clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously ager dump site closure such as, monitoring of environmental condition with in and surrounding aeration as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

**61. Provide fire protection measures and safety equipment.**

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

## 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

## 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

## 64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
  - iv. Setup mechanical segregation and compost recovery facility.
  - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
  - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
  - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
  - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
  - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
  - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
  - xi. Segregate the excavated garbage in the land portion earmarked. Into as may kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
  - xii. Provide on-sites to rage facility for various fractions of processed Waste.
    - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
    - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
  - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
    - a) Exposure to hazardous material, leachate, gases, odor etc.
    - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
    - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause sex plosion and fire.
  - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
  - xv. Be responsible for the sale and marketing of recovered materials to appropriate venders.
  - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 1200

- MT of waste per day or above so as to achieve the total reclamation of land up to **10th Feb, 2024** based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
  - xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
  - xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
  - xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
  - xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
  - xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate **damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.***

  
 Executive Engineer-SBM  
 for Commissioner,  
 Municipal Corporation  
 Gurugram 

Endst No: EE-SBM/MCG/2024/1267

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.

  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram 

From

Commissioner  
Municipal Corporation  
Gurugram

To

M/s Green Concrete Construction  
F.No. 107 H.No. 37, Neelkanth Enclave,  
Badshahpur, Gurugram.  
Mob. No. - 9711668282.

Memo No. MCG/EE-SBM/2024/1184

Dated : 10.01.2024

**Subject:- Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) Tender ID: 2022\_HRY\_246091\_1**

In reference to your proposal/ request vide letter dated 06.10.2023

The Subject cited work was allotted to you by this office vide letter no. EE- SBM/MCG/2023/5845 dated 25.02.2023 with date of completion 28.04.2023.

As per your request after obtaining approval from Commissioner, Municipal Corporation Gurugram vide Digi no. MCG/SBM/sbm/2022-23/00044\$PF1 #note11, enhancement case was sent to government. Government has approved the enhancement of above work for **qty. 2 lac MT to 2.36 lac MT** for original agreement amounting to Rs. 1776.00 lacs to **Revised Restricted amounting to Rs. 2078.40 Lacs** on the rates mentioned below subject to the following Terms and Condition.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of enhancement from High Power Works Committee (HPWC) during the meeting held on 06.12.2023, work order is being issued with the following terms & Condition as under:-

The time limit for the completion of above work as agreed shall be **30 days** from the date of commencement, which will be reckoned w.e.f. **12.01.2024**

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project Cost (In Rs.)
1.	Regarding treatment of 2 lacs MT of legacy waste at SLF Bandhwari on the risk and cost of M/s Eco Green Pvt. Gurugram Faridabad. (Phase-South) (Original)	2,00,000MT	888/- Per MT	17,76,00,000/-
2.	Enhancement	36,000 MT	840/- Per MT	3,02,40,000/-
3.	Total after Enhancement	2,36,000 MT	--	<b>20,78,40,000/-</b>

*DL.*

**General Terms & Conditions: -**

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e. M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. The observations and recommendations of the IAA engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
4. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.
5. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
6. At any stage, if during the execution of the work, the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its own cost.
7. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
8. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
9. The agency shall install the suitable nos. of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 1 month.
10. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate (from rain water) into the ground water.
11. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site and disposed as per the norms.
12. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG. Weigh bridge shall be integrated with the ICCG GMDA and it shall be responsibility of agency.
13. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.
14. All terms and condition of tender document/RFP and Contract Agreement uploaded will remain binding on you.
15. You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
16. All statutory deduction will be made as applicable from your bills.
17. Please inform in writing of date of start and date of completion of work to undersigned.
18. Payment will be made after the recommendation of monitoring committee/PMU/3rd party (if

- applicable).
19. The work must be started within 2 days of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
  20. You are requested to attend this office for signing of Contract agreement along with necessary documents.
  21. RDF disposal shall be done at the cement plants with GPS enabled vehicles.
  22. Agency required to submit RDF disposal LOI/Agreement with cement kilns/power plants.
  23. No third party disposal of RDF and other fractions shall be allowed.
  24. RDF and other fraction shall be disposed off with the prior approval of competent authority of MCG and subsequent physical verification.
  25. All vehicles shall be enabled with GPS and connected with the ICCG GMDA and it shall be responsibility of agency.
  26. Penalty/LD to be imposed due to non-extension of time period.
  27. GPS details of vehicles engaged for disposal of Bio-soil, C&D, inert and RDF along with RC of vehicles to be provided by the agency.
  28. Bill payment will be made after verification of GPS report of Vehicles (in KML format or any other format as prescribed by MCG for example screenshot of monitoring software showing the location of vehicle with time stamp) through, GIS Lab/GMDA ICCG.
  29. Affidavits/agreement and valid documents of land from land owners for inert and compost disposal to be provided by agency.
  30. Physical verification of RDF, inert and compost be done by the committee/concerned officer from time to time. Payment will be made as per actual processing of waste in proportion to RDF disposal only. RDF percentage of sampling done by MCG will be considered and will be final.
  31. Agency to provide report/contour survey of the actual land reclaimed.
  32. Agency to ensure that there should be no violation of any order of any court & Hon'ble NGT and all the legacy waste should be processed & disposed off as per SWM Rules-2016 and as per the guidelines issued by CPCB & HSPCB.
  33. Agency shall ensure that fraction arising out of the processed waste such as RDF, compost/soil enriches, C&D waste and inert are being disposed off scientifically as per the norms of CPCB. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
  34. Agency shall ensure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replaced with RDF as prescribed by CPCB/SPCB. He/She shall obtain a declaration from the Officer-in-Charge concerned that the fraction arising out of the processed waste is not being dumped in open areas unscientifically by the contractor within or outside the MC limit.
  35. Agency shall ensure the standards such as moisture contents, ash content, size, soil contents etc. of the final product/fractions arising after the Processing/Bio-Remediation of the legacy waste should not exceed the guidelines of CPHEEO/CPCB/HSPCB etc.
  36. Agency shall ensure that screened RDF should not contain ash/soil content more than 10% as provided in the RDF guidelines for Grade-1 RDF. The final RDF should be shredded to maximum size of 15-20 mm as per the RDF guidelines and the same should be properly balled and transported to the RDF users in covered vehicles in a compacted manner immediately after the processing. No RDF, bio-earth, C&D waste, inert etc. should be accumulated at the site.
  37. Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio-chemical analysis of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc. be carried out at the earliest.

38. Photographs of different stages of the work i.e. before starting, during the execution and after the completion of work will have to be submitted before payment.
39. All directions issued in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issued by Hon'ble Court will be strictly followed.
40. All the applicable approval required for the work shall be the responsibility of the Agency.
41. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
42. All the provisions directions of industrial safety and health should be strictly complied with.
43. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
44. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
45. Set up processing system flexible enough and convenient for segregation of dumping material.
46. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
47. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
48. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
49. The treatment plant should be provided with necessary infrastructures like security and access controls/camera monitoring and recording features etc. by the Concessionaire.
50. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
51. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
52. Provide on-site storage facility for various fractions for processing waste.
53. **The hardware and technology adopted should include but not limited for the following:-**
- i. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
  - ii. Magnetic separator for ferrous metals and scraps.
  - iii. Size, reduction and screening.
  - iv. Effective segregation of nonbiodegradable mass like plastic, inert material (construction/demolition waste) etc.
  - v. Collection of biodegradable and organic matter flawed by scientific processing.
  - vi. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
  - vii. Deploying of all required inputs viz., MSW collections and handling equipment's and vehicles conveyor's, JCB, dump site etc. Will be Concessionaire's responsibility.
  - viii. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
  - ix. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
  - x. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared

and after the  
issued by

from the site at the end of the term apart from the insert's dumpsite in SLF.

xi. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weigh bridges and daily online updating of processing quality of waste. The feed will be provided to their respective ULBS.

xii. Effective Leachate collection and treatment facility.

xiii. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.

54. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.

55. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components; which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.

56. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handled as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.

57. Hand over any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.

58. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-mining in the Sanitary landfill.

59. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

**60. Leachate System: The Contract Shall:**

- i. Construct leachate collection system/tanks/and provide a leachate collection network.
- ii. Ensure that the leachate from the Bandhwari Dump site is carried to the leachate collection tank without any stagnation (except in storage/holding tanks, and
- iii. Ensure overall design of the leachate system/ leachate collection tank should be such to ensure that there is no per collation the leachate into the ground and it does not come into contact with any waterbody.
- iv. Storm water drainage system in such a manner as to ensure that :-
  - a) It is independent form the leachate system.
  - b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
  - c) There is no stagnation of rain water on the site.
- v. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contract or may also get the aforesaid test done for any other registered laboratory under applicable law.
- vi. The pre-processing and post-processing reject/inserts shall be handled as per solid waste

management Rule 2016. In case a sanitary land fill is required to be constructed, the disposal of processing reject and inert shall be limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall be liable to pay a penalty equivalent to 2 times the quoted processing fees if the processing reject/inert in the sanitary land fill exceeds the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Dozer will be involved for during and leaving the inert for the processing landfill area.

- vii. It is necessary to reprofile the waste mound to the designated grade, elevation and slopes avoid see page of the materials.
- viii. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer, clay layer and revegetation layer, should be provided.
- ix. The post closure management activities will be carried out continuously after dump site closure such as, monitoring of environmental condition within and surrounding area as extraction & as well monitoring of soil cover.
- x. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- xi. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

**61. Provide fire protection measures and safety equipment.**

- i. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- ii. Provide security arrangements for the planned project site, machinery, equipment etc. At the cost of the developer/contractor.
- iii. Adequate lighting system for the working area as well as to the access ways shall be arranged by the developer/contractor and municipal council will not raise any objection for the same.
- iv. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- v. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- vi. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
- vii. Access to the project site provided by Municipal Council shall have to be maintained by the developer/Contractor to have easy movement of vehicle etc. from outside.
- viii. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- ix. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation of the Bandhwari Dumpsite.
- x. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within the site from authorized laboratory/agency and submit the report on monthly basis.
- xi. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- xii. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

- xiii. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- xiv. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

## 62. Weighment System

- i. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are landfilled in the Sanitary Landfill at the Sanitary landfill site.
- ii. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- iii. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

## 63. Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit: -
- ii. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at there claimed land.
- iii. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- iv. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- v. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

## 64. Scope of Work: -

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

- i. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
- ii. The contractor shall take necessary steps and process to minimize Environmental pollution while

- carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
- iii. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016(as amended Time to time).
  - iv. Setup mechanical segregation and compost recovery facility.
  - v. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
  - vi. Setup a processing system flexible enough Convenient for segregation of dumped material.
  - vii. Set as oil and ground water base lines on that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
  - viii. Monitor and measure noise level at the site and inter face of the facility with plant boundary and surrounding area.
  - ix. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
  - x. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
  - xi. Segregate the excavated garbage in the land portion earmarked. Into as many kind sand categories as possible at the cost of the Developer/Contractor maximize the separation of recycleable viz. Glass, metal etc. From the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF)from the Bandhwari Dumpsite.
  - xii. Provide on-sites to rage facility for various fractions of processed Waste.
    - a) The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
    - b) Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
  - xiii. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
    - a) Exposure to hazardous material, leachate, gases, odor etc.
    - b) Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
    - c) Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which cause explosion and fire.
  - xiv. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
  - xv. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
  - xvi. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 1200

- MT of waste per day or above so as to achieve the total reclamation of land up to **10th Feb, 2024** based on the estimated quantum of waste at Bandhwari Dumpsite.
- xvii. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inert going out of the Bandhwari Dumpsite.
- xviii. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- xix. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- xx. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules 2016. Further, if the said C&D waste is found to be lying around the Bandhwari dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Contract.
- xxi. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.
- xxii. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.

#### 65. Completion and Exit

- i. The work of remediation and reclamation of existing dumpsite shall be completed up within 1 month positively i.e. up to **10<sup>th</sup> Feb, 2024**
- ii. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover there claimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
- iii. **Incentives/Bonus @ (1%) one percent** of the contract value per month subject to maximum of **five percent** of contract value for early completion shall be paid to the Contract or if complete the work before the prescribed time frame.

#### 66. Penalties/liquidity damages: -

*In case of delay in completion of the contract, liquidate damages@ (0.5%) half percent of the contract value per week of delay subject to a maximum of (10%) ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall belevied on the contractor in addition to these penalties.*

  
Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram 

Endst No: EE-SBM/MCG/2024/1185

Dated: 10.01.2024

A copy of the above is forwarded to information & necessary action.

- a) Ld. Commissioner, Municipal Corporation, Gurugram.
- b) Addl. Commissioner, Municipal Corporation, Gurugram.
- c) Chief Engineer, Municipal Corporation Gurugram.
- d) Superintending Engineer, Municipal Corporation Gurugram.
- e) Joint Commissioner-SBM, Municipal Corporation, Gurugram.
- f) Consultant-SBM, Municipal Corporation, Gurugram.
- g) Concerned Assistant Engineer-SBM with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement.



Executive Engineer-SBM  
for Commissioner,  
Municipal Corporation  
Gurugram

## Road Map

☑ **Details of waste at Bandhwari site from January 2023 to June 2024**

- a) Total legacy waste assessed in January 2023 = **30.43 Lac MT**  
 b) Fresh waste received from January 2023 to Dec 2023 = **6.06 Lac MT**  
 c) Fresh waste received from 1st January 2024 to 8th Feb 2024 = **0.49 Lac MT**  
 d) Waste Processed from January 2023 to Dec 2023 = **16.50 Lac MT**  
 e) Waste Processed from 1st January 2024 to 8th Feb 2024 = **1.17 Lac MT**  
 f) Balance waste to be processed = **19.30 Lac MT**  
 g) Waste expected to be dumped 08th Feb 2024 to 30th June 2024 = **2.2 Lac MT**  
 h) Total waste to be processed till 30<sup>th</sup> June 2024 (a+b+c-d) = **21.50 Lac MT**

☑ **Action Plan to Process Balance 21.50 Lac MT**

- i. Balance Target of existing agencies = **1.38 Lac MT**  
 ii. Enhancement approved by HPWC = **2 Lac MT**  
 iii. 3 New tenders of (5+5+3) 13 Lac MT approved by HPWC = **13 Lac MT**  
 iv. Balance 2 Lac MT against aforesaid 5 lac MT work expected to be approved by HPWC = **2 Lac MT**  
 v. Fresh tender or enhancement for 5 lac MT is under consideration & will be finalized within this month = **5 Lac MT**  
 vi. MCG will have the capacity for **Processing of legacy waste till 30th June 2024 (i+ii+iii+iv+v) = 23.38 Lac MT** (against actual waste to be processed i.e. 21.50 lac MT)

Month	Balance Target for Five agencies in operation since March 2023 (In MT)	Work allotted to new agencies in Jan. 2024 (13+2=15 lac MT) and Expected to be allotted (2+5 =7 lac MT)	Total target (In MT)	Target to be achieved (In MT)	Cumulative Achievement (%) (Against total waste i.e (30.43+6.06+0.49+2.7) = 39.68 Lac MT to be processed (As 17.67 lac MT out of 39.68 lac MT has already been processed)	Remarks
Feb-24	38000	160000	198000	198000	49.52%	3 agencies engaged for processing 13 lacs MT & Work against balance 1.38 Lac MT also work of Enhancement of 2 Lac MT being executed.
Mar-24	50000	450000	500000	500000	62.12%	3 agencies engaged for processing 13 lacs MT & work against balance 1.38 Lac MT will be in progress.. Work for balance target, 5 lac MT work finalized and agency will be executing the work.
Apr-24	50000	530000	580000	580000	76.73%	3 agencies engaged for processing 13 lacs MT & Work against balance 1.38 Lac MT and 5 lacs MT will be in progress. Further, as per HPWC directions remaining 2 lac MT against 5 lac MT tender will be finalized and agency will be executing the work.
May-24		530000	530000	530000	90.09%	3 agencies engaged for processing 13 lacs MT as well as work for balance target, 5 lac MT and 2 lac MT work will be in progress.
June-24		530000	530000	530000	103%	3 agencies engaged for processing 13 lacs MT as well as work for balance target, 5 lac MT and 2 lac MT work will be in progress.
<b>Total</b>	<b>138000</b>	<b>2200000</b>		<b>2338000</b>		



# BHUMI GREEN ENERGY

BHUMI GREEN ENERGY

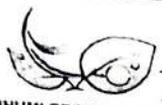
BANDHWARI DUMP SITE MCG & MCF

BIO-MINING

OUTPUT SCREENING MATERIAL WEIGHT..

Month Of: 20-21

Sr. No	Date	Vehicle No	Tare WT In (Kg)	Gross WT In (Kg)	Net WT In (Kg)	Date Of Feeding	Running Hrs	R.D.F	Compost	Inert	C&D	Sign MCG	Sign Bhumi Green	Remark
33	24-01-21	HR-28-T-5721	11100	22740	17640									
33	"	HR-28-X-0096	15000	34650	19650				✓					Diesel
34	"	HR-55-AE-3026	14250	37690	22840				✓					"
35	"	RJ-14-GJ-6444	10520	26450	15870				✓					"
36	"	HR-28-T-1979	12200	29960	17760				✓					"
37	"	HR-28-T-9236	10800	25190	14390				✓					"
38	"	RJ-09-GJ-8527	14220	42570	34340				✓					"
39	"	HR-55-W-2247	11500	23110	11610			✓						RDF
40	"	UP-16-DT-1117	10900	26050	15150				✓					Diesel
41	"	HR-28-X-0096	15000	36710	21710				✓					"
42	"	HR-55-AE-3026	14250	32920	18670				✓					"
43	"	HR-28-AB-9227	14010	42200	34290			✓						"
44	"	RJ-14-GJ-6444	10510	25570	14990				✓					RDF
45	"	HR-28-T-1979	12200	29760	17560				✓					Diesel
46	"	UP-16-DT-1117	10900	28040	17140				✓					"
47	24-01-21	HR-28-X-0096	15000	33550	18550				✓					"
48	"	RJ-09-GJ-8553	14400	50750	36250			✓						RDF
49	"	HR-55-W-2247	11500	23460	11960						✓			C&D
50	"	HR-55-AE-3026	14250	31220	16970				✓					Diesel
51	"	RJ-14-GJ-6444	10520	24400	13820						✓			C&D
52	"	HR-28-T-1979	12200	23980	11780				✓					"
53	"	HR-55-W-2247	11500	24570	13070				✓					"
54	"	UP-16-DT-1117	10900	24900	14000						✓			"
55	"	RJ-14-GJ-6444	10520	26740	16660				✓					Diesel
56	"	HR-28-T-1979	12200	25320	13120				✓					"
57	"	HR-55-AE-3026	14250	36270	22020				✓					"
58	"	HR-28-X-0096	15000	39270	24270				✓					"
59	"	HR-55-W-2247	11500	28160	16660				✓					"
60	"	HR-28-T-5721	11100	27410	16340				✓					"
61	"	HR-28-W-0006	14740	47530	32790			✓						"
62	24-01-21	HR-55-AE-3026	14250	33640	18790				✓					RDF



# BHUMI GREEN ENERGY

BHUMI GREEN ENERGY BANDHWARI DUMP SITE MCG & MCF BIO-MINING  
 OUTPUT SCREENING MATERIAL WEIGHT.. Month Of... 24/01/24

Sr. No	Date	Vehicle No	Tare WT In (Kg)	Gross Wt In (Kg)	Net WT In (Kg)	Date Of Feeding	Running Hrs	R.D.F	Compost	Inert	C&D	Sign MCG	Sign Bhumi Green	Remark
63	24/01/24	HR-38-X-0096	1500	34310	19310				✓			gaw	gaw	Dis soil
64	"	HR-38-T-9336	10900	25210	14460				✓			gaw	gaw	"
65	"	HR-74-A-2472	10380	23360	12980				✓			gaw	gaw	"
66	"	HR-55-W-0099	12500	27890	14890				✓			gaw	gaw	"
67	"	HR-28-T-5721	11000	28120	17020				✓			gaw	gaw	"
68	"	UP-16-DT-1717	10900	25020	14120				✓			gaw	gaw	"
69	"	HR-55-W-2247	11500	26590	15090				✓			gaw	gaw	"
70	"	HR-38-T-1979	12200	26740	14540				✓			gaw	gaw	"
71	24/01/24	HR-38-T-9336	10800	26460	15660				✓			gaw	gaw	Dis soil
72	"	HR-38-T-5721	11100	26040	14940				✓			gaw	gaw	Dis soil
				Total	124800									

# BHUMI GREEN ENERGY

BANDHWARI DUMP SITE MCG & MCF

BIO-MINING

BHUMI GREEN ENERGY

OUTPUT SCREENING MATERIAL WEIGHT..

Month Of... Jan - 21

Sr. No	Date	Vehicle No	Tare WT In (Kg)	Gross Wt In (Kg)	Net WT In (Kg)	Date Of Feeding	Running Hrs	R.D.F	Compost	Inert	C&D	Sign MCG	Sign Bhumi Green	Remark
1	25/01/20	HR-74-A-3472	10380	25990	15610				✓			at	at	Bin Seal
2	"	HR-38-X-0096	15000	34090	19090				✓			at	at	"
3	"	HR-55-W-2247	11500	26720	15220				✓			at	at	"
4	"	HR-55-AE-3036	14850	37920	23070				✓			at	at	"
5	"	HR-38-T-1979	12200	26420	14220				✓			at	at	"
6	"	RJ-09-GA-2627	15230	49570	33340			✓				at	at	RDF
7	"	HR-38-T-9336	10800	26910	16110				✓			at	at	Bin Seal
8	"	HR-55-W-2247	11500	26780	15280				✓			at	at	"
9	"	HR-38-T-5731	11100	26520	15420				✓			at	at	"
10	"	HR-74-A-3472	10380	26560	16180				✓			at	at	"
11	"	HR-55-AE-3036	14850	37080	22230				✓			at	at	"
12	"	HR-38-X-0096	15000	33280	18280				✓			at	at	"
13	25/01/20	HR-38-T-1979	12200	25880	13680				✓			at	at	"
14	"	HR-55-W-2247	11500	27590	16090				✓			at	at	"
15	"	HR-38-T-5731	11100	25650	14550				✓			at	at	"
16	"	HR-38-T-9336	10800	21950	11050				✓			at	at	"
17	"	HR-74-A-3472	10380	27590	17210				✓			at	at	"
18	"	HR-38-X-0096	15000	38990	23990				✓			at	at	"
19	"	HR-38-T-1979	12200	26660	14460				✓			at	at	"
20	"	HR-55-W-2247	11500	27850	16350				✓			at	at	"
21	"	HR-55-AE-3036	14250	30780	24920				✓			at	at	"
22	"	HR-38-X-0096	15000	25240	20240				✓			at	at	"
23	"	HR-38-X-0096	15000	38740	23740				✓			at	at	"
24	"	HR-38-W-9127	12740	52576	39836			✓				at	at	RDF
25	"	HR-38-T-1979	12200	26860	14660				✓			at	at	Bin Seal
26	25/01/20	HR-38-T-9336	10800	25490	14690				✓			at	at	"
27	"	HR-55-AE-3036	14850	37560	22710				✓			at	at	"
28	"	HR-55-W-0099	12500	25870	13370				✓			at	at	"
29	"	HR-38-X-0096	15000	36760	21760				✓			at	at	"
30	"	HR-38-T-5731	11100	26770	15670				✓			at	at	"
31	"	HR-38-T-9336	10800	28460	17660				✓			at	at	"

Bhumi Green Energy		BANDHWARI DUMP SITE MCG & MCF										BIO-MINING		
Bhumi Green Energy		OUTPUT SCREENING MATERIAL WEIGHT..										Month Of..... <u>Jan-21</u> .....		
Sr. No	Date	Vehicle No	Tare WT In (Kg)	Gross Wt In (Kg)	Net WT In (Kg)	Date Of Feeding	Running Hrs	R.D.F	Compost	Inert	C&D	Sign MCG	Sign Bhumi Green	Remark
32	25/01/2021	HR-55-AE-2036	14850	28520	22670				✓			A	Sign	Biosoil
33		HR-55-W-0099	12500	26670	14170					✓		A	Sign	C&D Inert
34		HR-38-T-1979	12200	26760	16560				✓			A	Sign	Biosoil
35		HR-55-W-2247	11500	27160	15660				✓			A	Sign	Biosoil
36		HR-38-T-9236	10800	26930	16130					✓		Pawan	Sign	C&D Inert
37		UP-16-DT-1717	10300	26770	15870				✓			Pawan	Sign	Biosoil
38		HR-38-X-0096	15000	29250	24850				✓			Pawan	Sign	Biosoil
39		HR-55-W-0099	12500	29870	17370				✓			Pawan	Sign	C&D Inert
40		HR-38-T-5731	11100	26620	17520				✓			Pawan	Sign	Biosoil
41		HR-38-T-1979	12200	29960	17760				✓			Pawan	Sign	"
42		HR-55-W-2247	11500	99760	18260					✓		Pawan	Sign	C&D Inert
43		HR-55-AE-2036	14250	28940	23990				✓			Pawan	Sign	"
44		UP-16-DT-1717	10300	26730	17830				✓			Pawan	Sign	Biosoil
45		HR-38-T-9236	10800	26730	15930					✓		Pawan	Sign	C&D Inert
46		HR-38-T-5731	11100	29150	18050					✓		Pawan	Sign	"
47	25/01/2021	HR-38-T-1979	12200	29790	17590				✓			Pawan	Sign	Biosoil
48		HR-55-W-0099	12500	27790	15290					✓		Pawan	Sign	C&D Inert
49		HR-55-W-2247	11500	27610	16110					✓		Pawan	Sign	RDF
50		HR-55-AE-2036	14550	29710	25660					✓		Pawan	Sign	C&D Inert
51		HR-55-AE-2036	14550	29710	25660					✓		Pawan	Sign	C&D Inert
52		UP-16-DT-1717	10900	26780	15880					✓		Pawan	Sign	Biosoil
53		HR-38-T-9236	10800	27010	17010					✓		Pawan	Sign	C&D Inert
54		HR-38-T-9236	10800	23910	13110					✓		Pawan	Sign	Biosoil
55		HR-14-G-4000	10580	25380	14800					✓		Pawan	Sign	"
56		HR-38-X-0096	15000	39610	24610					✓		Pawan	Sign	"
57		HR-38-T-5731	11100	27130	16030					✓		Pawan	Sign	"
58		UP-16-DT-1717	10900	25920	15020					✓		Pawan	Sign	"
59		HR-55-W-2247	11500	26800	15300					✓		Pawan	Sign	"
60		HR-38-T-1979	12200	26560	14360					✓		Pawan	Sign	"
61		HR-55-AE-2036	14250	37770	22920					✓		Pawan	Sign	"
62		HR-55-W-0099	12500	26980	14380					✓		Pawan	Sign	"



# BHUMI GREEN ENERGY

BANDHWARI DUMP SITE MCG & MCF

BIO-MINING

BHUMI GREEN ENERGY

OUTPUT SCREENING MATERIAL WEIGHT..

Month Of... Jun-24...

Sr. No	Date	Vehicle No	Tare WT In (Kg)	Gross Wt In (Kg)	Net WT In (Kg)	Date Of Feeding	Running Hrs	R.D.F	Compost	Inert	C&D	Sign MCG	Sign Bhumi Green	Remark
1	26/06/24	HR-55-W-2247	11500	26960	15360				✓			al	al	BinSci
2	"	HR-55-T-2036	10800	26660	15860				✓			al	al	"
3	"	HR-55-AF-2036	14950	22740	17890				✓			al	al	"
4	"	HR-55-T-5721	11100	27090	16790				✓			al	al	"
5	"	BA-11-G-641111	10580	25200	14710				✓			al	al	"
6	"	HR-55-AF-2327	14370	19160	20700			✓				al	al	RDF
7	"	HR-55-W-0099	12500	25550	13050				✓			al	al	BinSci
8	"	HR-55-T-1979	12200	22610	11410				✓			al	al	"
9	"	HR-16-DT-1717	10900	25000	14100				✓			al	al	"
10	"	HR-55-T-2224	10800	22890	12090				✓			al	al	"
11	"	HR-55-X-0096	15000	32380	17380				✓			al	al	"
12	"	HR-55-T-5731	11100	25750	14650				✓			al	al	"
13	"	HR-55-W-2247	11500	25390	13890				✓			al	al	"
14	"	HR-55-W-0099	12500	25390	12890				✓			al	al	"
15	"	HR-55-AF-2036	14850	30820	15970				✓			al	al	"
16	"	HR-55-T-1979	12200	25890	13690				✓			al	al	"
17	"	HR-55-X-0096	15000	33420	18420				✓			al	al	"
18	26/06/24	HR-55-T-5721	11100	26180	15080				✓			al	al	"
19	"	HR-55-W-0099	12500	25310	12840				✓			al	al	"
20	"	HR-55-W-2247	11500	25500	14000				✓			al	al	"
21	"	HR-55-X-0096	15000	32690	17690				✓			al	al	"
22	"	BA-11-G-641111	10580	27220	16740				✓			al	al	"
23	"	HR-55-W-2247	11500	26770	15270				✓			al	al	"
24	"	HR-16-DT-1717	10900	25050	14150				✓			al	al	"
25	"	HR-74-A-2472	10300	27810	17430				✓			al	al	"
26	"	HR-55-AF-2036	14850	27560	22710				✓			al	al	"
27	"	HR-55-X-0096	15000	28790	23790				✓			al	al	"
28	"	HR-55-W-2247	11500	27970	16370				✓			al	al	"
29	"	BA-11-G-641111	10580	26760	16180				✓			al	al	"
30	"	HR-55-T-5731	11100	29740	17640				✓			al	al	"
31	"	HR-55-X-2451	16220	31210	35090				✓			al	al	"

1357

84

213

## DISPATCH CHALLAN



## Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No. 9519070990, 7775092692

BHUMI GREEN ENERGY

Sr. No. 22007

Transporter Name Bhumi Green Energy

Date :- 03/05/2023

Mobile No 7348481521

Vehicle No HR-55-W-0099

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

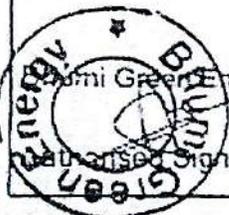
Dispatch To: Ject, Pal  
Bandhwari

Material

Compost Inert C & D Recycling Plastic Etc 

Gross Wt (KG) 28750 Tare Wt (KG) 12500 Net Wt (KG) 16250

It is Certified that particular given above are true and correct



Bhumi Green Energy

Main Gate Security

Verified By MCG

Authorised Signature

Authorised Signature

Authorised Signature

## GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27168

VEHICLE NO : HR-55-W-0099

CUSTOMER : Jectpal

MATERIAL : C&amp;D and Inert

GROSS Wt. : 28750.00 kg

Date &amp; Time : 03-05-2023 12:13:00

TARE Wt. : 12500.00 kg

Date &amp; Time : 03-05-2023 12:13:00

Net Wt. : 16250.00 kg

Weight in words : Sixteen Thousand Two  
Hundred And Fifty kg

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1358

84

2

## DISPATCH CHALLAN



BHUMI GREEN ENERGY

Sr. No. 22007

## Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070990, 7775092692

Transporter Name

Bhumi Green Energy

Date :- 03/05/2023

Mobile No

7348481521

Vehicle No

HR-55-W-0099

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

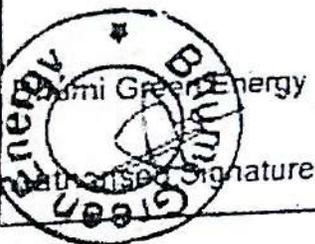
Dispatch To: Ject, Pal  
Bandhwari

Material

Compost Inert C & D Recycling Plastic Etc 

Gross Wt (KG) 28750 Tare Wt (KG) 12500 Net Wt (KG) 16250

It is Certified that particular given above are true and correct



Main Gate Security

Authorised Signature

Verified By MCG

Authorised Signature

## GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27168  
CUSTOMER : JectpalVEHICLE NO : HR-55-W-0099  
MATERIAL : C&D and Inert

GROSS Wt. :	28750.00 kg	Date & Time :	03-05-2023 12:13:00
TARE Wt. :	12500.00 kg	Date & Time :	03-05-2023 12:13:00
Net Wt. :	16250.00 kg	Weight in words :	Sixteen Thousand Two Hundred And Fifty kg

DISPATCH CHALLAN

1359

Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Fandabad Toll Tax, Gurugram, Haryana  
Mob. No, 9519070990, 7775092692

BHUMI GREEN ENERGY

Sr. No. 22608

Transporter Name: Bhumi Green Energy

Date: 03/05/2023

Mobile No: 7348481521

Vehicle No: HR-38-T-5731

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

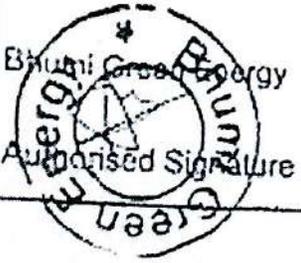
Address- Bandhwan SLF Site, Near Gurugram- Fandabad Toll Tax, Gurugram, Haryana

Dispatch To: Jeet Pal Bandhwari

Material	Compost <input type="radio"/>	Inert <input checked="" type="radio"/>	C&D <input type="radio"/>	Recycling Plastic Etc <input type="radio"/>
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Gross Wt (KG) 27540      Tare Wt (KG) 1100      Net Wt (KG) 16440

It is Certified that particular given above are true and correct



Main Gate Security  
Authorised Signature

Verified By MCG  
Authorised Signature

### GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

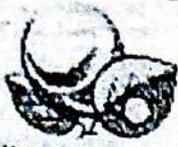
BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27169  
CUSTOMER : Jeetpal

VEHICLE NO : HR-38-T-5731  
MATERIAL : C&D and Inert

GROSS Wt. :	27540.00 kg	Date & Time	: 03-05-2023 12:22:00
TARE Wt. :	11000.00 kg	Date & Time	: 03-05-2023 12:22:00
Net Wt. :	16440.00 kg	Weight in words :	: Sixteen Thousand Four Hundred And Forty kg

PATCH CHALLAN



BHUMI GREEN ENERGY

Municipal Corporation Gurugram

Bhumi Green Energy

Address :- Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mob. No, 9519070090, 7775092692

Sr. No. 226113

Transporter Name Adesh Enterprises

Date :- 03/05/2023

Mobile No 7348481521

Vehicle No MP-07-HB-3872

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Consignee Name: Municipal Corporation Gurugram

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Dispatch To: Giriraj Bhadana Paligaon

Material

Compost

Inert

C&D

Recycling Plastic Etc

Gross Wt (KG) 30430

Tare Wt (KG) 12110

Net Wt (KG) 18320

It is Certified that particular given above are true and correct



Main Gate Security  
Authorised Signature

Verified By MCG  
Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27164  
CUSTOMER : Giriraj Bhadana

VEHICLE NO : MP-07-HB-3872  
MATERIAL : C&D

GROSS Wt	30430.00 kg	Date & Time	: 03-05-2023 11:40:00
TARE Wt	12110.00 kg	Date & Time	: 03-05-2023 11:40:00
Net Wt	18320.00 kg	Weight in words	: Eighteen Thousand Three Hundred And Twenty kg

1361  
Municipal Corporation Gurugram



BHUMI GREEN ENERGY

Address :- Bandhwari SLF Silo, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana  
Mob. No, 9519070990, 7775092697

Sr. No. 22604

Transporter Name Adarsh Enterprises

Mobile No 7348481521

Vehicle No MP-07-HB-8655

Driver Name

Mobile No

Consignor Name : Bhumi Green Energy

Address- Bandhwari SLF Site, Near Gurugram- Faridabad Toll Tax, Gurugram, Haryana

Material Compost  Inert

C & D  Recycling Plastic Etc

Date :- 03/05/2023

Consignee Name: Municipal Corporation Gurugram

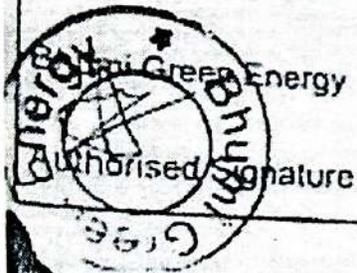
Dispatch To: Giriraj Bhadana  
Pali Jau

Gross Wt (KG) 30870

Tare Wt (KG) 12020

Net Wt (KG) 18850

It is Certified that particular given above are true and correct



Main Gate Security  
Authorised Signature

Verified By MCG  
Authorised Signature

GURUGRAM MUNICIPAL CORPORATION

BHUMI GREEN ENERGY

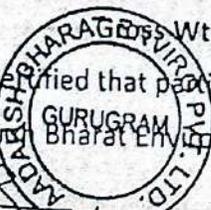
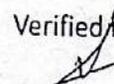
BANDHWARI SLF SITE GURUGRAM HARYANA PH-

RST No. : 27165  
CUSTOMER : Giriraj Bhadana

VEHICLE NO : MP-07-HB-8655  
MATERIAL : C&D

GROSS Wt. : 30870.00 kg  
TARE Wt. : 12020.00 kg  
Net Wt. : 18850.00 kg

Date & Time : 03-05-2023 11:49:00  
Date & Time : 03-05-2023 11:49:00  
Weight in words : Eighteen Thousand Eight Hundred And Fifty kg

DISPATCH CHALLAN	
 <b>AADARSH BHARAT ENVIRO PVT. LTD.</b> Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana Mobile No. 8808535512, 7350053635, 9810335807	
Sr. No. 5346	
Transporter Name	Jai Shru Balasi Enterprises
Mobile No.	7960799190
Vehicle No.	HR 46 F 4103
Driver Name	
Mobile No.	
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.	Consignee Name: Municipal Corporation Gurugram
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana	Dispatch To: Nirmal Singh Bandhwari
Material:	Inert <input type="checkbox"/> Compost <input checked="" type="checkbox"/> C & D <input type="checkbox"/> Recycling Plastic Etc. <input type="checkbox"/>
Gross Wt (KG) 31040	Tare Wt (KG) 10500 Net Wt (KG) 20540
It is Certified that particular given above are true and correct	
 Aadarsh Bharat Enviro Pvt. Ltd. Authorised Signature	Main Gate Security  Authorised Signature
	Verified by MCG  Authorised Signature

## GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO  
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2491	VEHICLE NO	HR 46 F 4103	
CUSTOMER	NIRMAL SINGH BANDHW	MATERIAL	COMPOST	
GROSS Wt:	31040.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	10500.00	Kg	Time	12:12:56:AM
NET Wt:	20540.00	Kg	Weight In Words	Twenty Thousand Five Hundred Forty Only

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AADARSH BHARAT GROUP

## DISPATCH CHALLAN

## AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mobile No. 8808535512, 7350053635, 9810335807



Sr. No. 5347

Transporter Name Krishna Enterprises

Date: 31/05/2023

Mobile No. 7860799190

Vehicle No. HR 38 AE 9346

Driver Name

Mobile No.

Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.

Consignee Name: Municipal Corporation Gurugram

Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Dispatch To:

Seema Pali

Material:

Inert



Compost

C &amp; D

Recycling Plastic Etc.

Gross Wt (KG) 32600

Tare Wt (KG) 11600

Net Wt (KG) 21000

It is Certified that particular given above are true and correct

Aadarsh Bharat Enviro Pvt. Ltd.

Main Gate Security

Verified by MCG

Authorised Signature

Authorised Signature

Authorised Signature

## GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO  
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No. 2492

VEHICLE NO HR 38 AE 9346

CUSTOMER SEEMA PALI

MATERIAL INERT

GROSS Wt: 32600.00 Kg

Date 31/05/2023 00:00:00

TARE Wt: 11600.00 Kg

Time 12:19:11:AM

NET Wt: 21000.00 Kg

Weight In Words Twenty-One Thousand Only

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## DISPATCH CHALLAN



## AADARSH BHARAT ENVIRO PVT. LTD.



Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana

Mobile No. 8808535512, 7350053635, 9810335807

Sr. No. 5348

Transporter Name Jai shru Bajari Enterprises

Date: 31/05/2023

Mobile No. 7860799190

Vehicle No. HR 46 F 2077

Driver Name

Mobile No.

Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.

Consignee Name: Municipal Corporation Gurugram

Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax,  
Gurugram, Haryana

Dispatch To:

Nirmal Singh Bandhwari

Material:

Inert

Compost



C &amp; D

Recycling Plastic Etc.

Gross Wt (KG) 31640

Tare Wt (KG) 10600

Net Wt (KG) 21040

It is Certified that particular given above are true and correct

Aadarsh Bharat Enviro Pvt. Ltd.

Main Gate Security

Verified by MCG

Authorised Signature

Authorised Signature

Authorised Signature

## GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO  
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No. 2493

VEHICLE NO HR 46 F 2077

CUSTOMER NIRMAL SINGH BANDHW

MATERIAL COMPOST

GROSS Wt: 31640.00 Kg

Date 31/05/2023 00:00:00

TARE Wt: 10600.00 Kg

Time 12:27:01:AM

NET Wt: 21040.00 Kg

Weight In Words Twenty-One Thousand Forty Only

This is computer generated and verified slip

1365

91



AADARSH BHARAT GROUP

Sr. No. 5349

DISPATCH CHALLAN

AADARSH BHARAT ENVIRO PVT. LTD.

Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana  
Mobile No. 8808535512, 7350053635, 9810335807

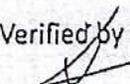
Transporter Name <i>Krishna Enterprises</i>		Date: <i>31/05/2023</i>	
Mobile No. <i>7860799190</i>			
Vehicle No. <i>HR 38 U 1296</i>			
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: <i>Suma Pali</i>	
Material:	Inert <input checked="" type="checkbox"/>	Compost <input type="checkbox"/>	
		C & D <input type="checkbox"/>	Recycling Plastic Etc. <input type="checkbox"/>
Gross Wt (KG) <i>32640</i>	Tare Wt (KG) <i>11900</i>	Net Wt (KG) <i>20740</i>	
It is Certified that particular given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security	
 Authorised Signature <i>K...</i>		Verified by MCG Authorised Signature <i>[Signature]</i>	

## GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO  
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2494	VEHICLE NO	HR 38 U 1296	
CUSTOMER	SEEMA PALI	MATERIAL	INERT	
GROSS Wt:	32640.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	11900.00	Kg	Time	12:35:28:AM
NET Wt:	20740.00	Kg	Weight In Words	Twenty Thousand Seven Hundred

This is computer generated and verified slip

<b>DISPATCH CHALLAN</b>			
 AADARSH BHARAT ENVIRO PVT. LTD.			
Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana			
Sr. No. <b>5350</b>		Mobile No. 8808535512, 7350053635, 9810335807	
Transporter Name <b>Krishna Enterprises</b>		Date: <b>31/05/2023</b>	
Mobile No. <b>7860799190</b>			
Vehicle No. <b>HR 38T 5117</b>			
Driver Name			
Mobile No.			
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.		Consignee Name: Municipal Corporation Gurugram	
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Dispatch To: <b>Seema Pali</b>	
Material:	Inert <input checked="" type="checkbox"/> Compost <input type="checkbox"/>	C & D <input type="checkbox"/>	Recycling Plastic Etc. <input type="checkbox"/>
Gross Wt (KG) <b>32570</b>		Tare Wt (KG) <b>12300</b>	Net Wt (KG) <b>20270</b>
It is Certified that particulars given above are true and correct			
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security	Verified by MCG
 Authorised Signature		 Authorised Signature	 Authorised Signature

<b>GURUGRAM MUNICIPAL CORPORATION</b>				
<b>AADARSH BHARAT ENVIRO</b>				
<b>BANDHWARI SLF SITE GURUGRAM HARYANA</b>				
RST No.	2495	VEHICLE NO	HR 38 T 5117	
CUSTOMER	SEEMA PALI	MATERIAL	INERT	
GROSS Wt:	32570.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	12300.00	Kg	Time	12:43:07:AM
NET Wt:	20270.00	Kg	Weight In Words	Twenty Thousand Two Hundred Seventy Only
This is computer generated and verified slip				

1367

93

AADARSH BHARAT GROUP		DISPATCH CHALLAN		AADARSH BHARAT ENVIRO PVT. LTD.		MCG	
Sr. No. 5251		Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana		Mobile No. 8808535512, 7350053635, 9810335807			
Transporter Name		Kristina Enterprises		Date:		31/05/2023	
Mobile No.		9335832254					
Vehicle No.		HR 38 T 7717					
Driver Name							
Mobile No.							
Consignor Name: Aadarsh Bharat Enviro Pvt. Ltd.				Consignee Name: Municipal Corporation Gurugram			
Address: Bandhwari SLF Site, Near Gurugram - Faridabad Toll Tax, Gurugram, Haryana				Dispatch To: Seema Pali			
Material:		Inert	<input checked="" type="checkbox"/>	Compost	<input type="checkbox"/>	C & D	<input type="checkbox"/>
						Recycling Plastic Etc.	<input type="checkbox"/>
Gross Wt (KG)		32610		Tare Wt (KG)		12300	
				Net Wt (KG)		20310	
It is Certified that particular given above are true and correct							
Aadarsh Bharat Enviro Pvt. Ltd.		Main Gate Security		Verified by MCG			
Authorised Signature		Authorised Signature		Authorised Signature			

# GURUGRAM MUNICIPAL CORPORATION

AADARSH BHARAT ENVIRO  
BANDHWARI SLF SITE GURUGRAM HARYANA

RST No.	2496	VEHICLE NO	HR 38 T 7717	
CUSTOMER	SEEMA PALI	MATERIAL	INERT	
GROSS Wt:	32610.00	Kg	Date	31/05/2023 00:00:00
TARE Wt:	12300.00	Kg	Time	12:50:21:AM
NET Wt:	20310.00	Kg	Weight In Words	Twenty Thousand Three Hundred Ten Only

This is computer generated and verified slip

CH No. : L26943PJ197EPLC001235  
 Phone : 01462 228101-3  
 Toll Free : 1800 100 0303 / 6004  
 Fax : 01462 223117 / 220112  
 E-Mail : shreebwt@shreecement.com  
 Website : www.shreecement.com

# SHREE CEMENT LTD.

An ISO 9001, 14001, 50001 & OHS 18001 Certified Company

Regd. Office:

BANGUR NAGAR, POST BOX NO.33, DEWAR 306901, RAJASTHAN, INDIA

Ref No: SCL/2023-24/0095

Date: 4<sup>th</sup> July-2023

## Certificate of Co- Processing

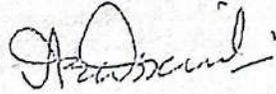
SCL Ras is engaged in the Co- processing of Refuse Derived Fuel (RDF) as per the guidelines of Co - processing in Cement /Power/ Steel industry CPCB 2010, The hazardous and other waste Management and handling Rules - 2016, Plastic waste Management & handling Rules - 2016.

The quantity of Refuse Derived Fuel (RDF) materials has been received during the period of 1<sup>st</sup> June 2023 to 30<sup>th</sup> June- 2023 is 185.58 MT. from M/s Aadarsh Bharat Enviro Private Limited at our plant in SCL Ras. The same shall be Co-Processed at our plant in due course of period.

The details of the Vehicle along with the Quantity are indicated below.

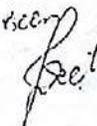
Material	Supplier	Truck No	Receipt Date	Dispatch Date	Net V/T	Dispatch WT
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GD2827	3-Jun-23	31-May-23	36.87	37.71
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC1827	3-Jun-23	1-Jun-23	42.11	41.76
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	ML01AA5676	3-Jun-23	1-Jun-23	31.06	31.35
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	HR38AA2727	5-Jun-23	1-Jun-23	39.24	40.03
RDF	AADARSH BHARAT ENVIRO PRIVATE LIMITED	RJ09GC4827	5-Jun-23	1-Jun-23	36.3	35.52
				Total	185.58	187.4

Authorized Signatory

  
 For Shree Cement Limited



  
 AP

  
 Recd

JAIPUR OFFICE : SB-187, Bapu Nagar, Opp. Rajasthan University, JLN Marg, Jaipur 302015  
 Phone : 0141 4241200, 4241204, Fax : 0141 4241219  
 NEW DELHI OFFICE : 122-123, Hans Bhawan, 1, Bahadurshah Zafar Marg, New Delhi 110002  
 Phone : 011 23370038, 23379210, 23370776, Fax : 011 23370459  
 CORP. OFFICE : 21, Strand Road, Kolkata 700001 Phone : 033 22309601-4 Fax : 033 22434226



JK Cement Works, Mangrol  
 A unit of JK Cement Ltd.  
 DIN: L17229UP1994PLC017199  
 C/o Kailash Nagar - 312617, Nimbahera Dist., Chittorgarh (Raj.) INDIA  
 T: +91-1477-220098, 220087 | jkc.mgrl@jkcement.com  
 www.jkcement.com

### Certificate of Destruction

Issued to – Bhumi Green Energy  
 Certificate No – JKCL/MGRL/AFR/07/2023-24/0005  
 Date – 04/07/2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 20-APRIL-2023 TO 05-June-2023 Till located at – Old NDMC Composed plant Mangrol, Tehsil-Nimbahera, Chittorgarh, Rajasthan India.

Year	Challan Qty. (MT)**
20-APRIL-2023 TO 05-June-2023	2942.520

\*\*This quantity is considered on basis of LR date.

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

For JK CEMENT WORKS MANGROL  
 (A unit of JK Cement Limited)

*J. Kumar*  
 Jay Kumar  
 Head - Shared Services

Corporate Office  
 Padam Tower, 19 DDA Community Centre  
 Okhla, Phase - 1, New Delhi - 110020, India  
 T: +91-11-49220000  
 admin.padamtower@jkcement.com  
 www.jkcement.com

**JK SUPER CEMENT**  
 BUILD SAFE

**JK CEMENT**  
**WaterMax**  
 (Water Cement Ratio Reducer)

Manufacturing Units at:  
 Nimbahera, Mangrol, Gotan, Rajasthan; Muddebidi, Karnataka;  
 Jharkh, Haryana; Kanti, M.P.; Aulgrah, U.P.; Baleshwar, Odisha

Registered Office: Kamla Tower, Kanpur-208001, U.P., India



203

The annexure of this certificate will also include below details -

BHUMI GREEN ENERGY UNIT-6									
Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana									
Mob.No. -9519070990/7775092692									
RDF DISPATCH DETAILS MONTH OF 20-APRIL-2023 TO 5-JUNE-2023 till Date									
Sr.No.	Date	Party Name	Transport Name	Lr No.	Vehicle no.	Challan No.	Gross weight	Tare Weight	Net Weight (Challan Quantity)
1	20-04-23	JK Cement Works	Shyam Roadways	27	RJ 09 GE 2627	1127	50740	15000	35740
2	21-04-23	JK Cement Works	Shyam Roadways	28	NL 01 AE 6021	1132	44230	14000	30230
3	21-04-23	JK Cement Works	Shyam Roadways	32	HR 55 AG 3427	1136	51510	14000	37510
4	21-04-23	JK Cement Works	Shyam Roadways	35	RJ 09 GD 2827	1137	52810	14200	38610
5	21-04-23	JK Cement Works	Shyam Roadways	33	NL 01 AE 7508	1138	55790	14000	41790
6	22-04-23	JK Cement Works	Shyam Roadways	36	HR 38 AB 6827	1144	53150	14000	39150
7	22-04-23	JK Cement Works	Shyam Roadways	37	HR 38 AB 7427	1146	52610	14000	38610
8	22-04-23	JK Cement Works	Shyam Roadways	40	RJ 09 GC 2827	1149	49050	14400	34650
9	22-04-23	JK Cement Works	Shyam Roadways	39	HR 55 AF 5327	1150	56450	15000	41450
10	23-04-23	JK Cement Works	Shyam Roadways	43	RJ 09 GB 3327	1157	50550	14300	36250
11	23-04-23	JK Cement Works	Shyam Roadways	42	RJ 09 GE 2627	1158	53420	15000	38420
12	23-04-23	JK Cement Works	Shyam Roadways	41	NL 01 AE 6021	1159	51780	14000	37780
13	24-04-23	JK Cement Works	Shyam Roadways	44	NL 01 AE 6024	1167	51680	15500	36180
14	24-04-23	JK Cement Works	Shyam Roadways	45	HR 38 V 0006	1168	50580	14500	36080
15	24-04-23	JK Cement Works	Shyam Roadways	46	HR 55 AG 2627	1169	52540	14000	38540
16	24-04-23	JK Cement Works	Shyam Roadways	47	HR 55 AF 2827	1172	45240	14000	31240
17	25-04-23	JK Cement Works	Shyam Roadways	51	RJ 09 GC 1927	1181	50730	14000	36730



62	20-05-23	JK Cement Works	Shyam Transport Company	141	HR 38-AB-7427	1366	51110	15000	35110
63	21-05-23	JK Cement Works	Shyam Transport Company	144	HR 55-AF-1727	1367	43590	14000	29590
64	21-05-23	JK Cement Works	Shyam Transport Company	146	HR 55-AG-3427	1369	52230	14000	38230
65	24-05-23	JK Cement Works	Shyam Transport Company	160	RJ 09 GB 2697	1375	48490	15000	33490
66	25-05-23	JK Cement Works	Shyam Transport Company	162	NL 01 AE-7608	1382	52670	14000	38670
67	25-05-23	JK Cement Works	Shyam Transport Company	161	HR 38-V-0006	1384	44940	14500	30440
68	26-05-23	JK Cement Works	Shyam Transport Company	165	NL 01 AE 3094	1387	44970	14800	30170
69	26-05-23	JK Cement Works	Shyam Transport Company	166	RJ 09 GE-3727	1388	42580	13000	29580
70	26-05-23	JK Cement Works	Shyam Transport Company	171	HR 55-AF-5327	1390	45470	15000	30470
71	28-05-23	JK Cement Works	Shyam Transport Company	175	RJ 09 GD-1527	1392	45720	14000	31720
72	28-05-23	JK Cement Works	Shyam Transport Company	174	NL 01 AE-6024	1393	52300	14500	37800
73	30-05-23	JK Cement Works	Shyam Transport Company	181	HR 55-AH-6327	1408	50050	14200	35850
74	30-05-23	JK Cement Works	Shyam Transport Company	182	HR 55-AF-1727	1409	49090	14000	35090
75	30-05-23	JK Cement Works	Shyam Transport Company	183	RJ 09 GC-8553	1410	51410	15000	36410
76	31-05-23	JK Cement Works	Shyam Transport Company	185	RJ 09 GB 2697	1411	52880	15000	37880
77	31-05-23	JK Cement Works	Shyam Transport Company	187	HR 38-AB-9827	1412	58420	14000	44420
78	01-06-23	JK Cement Works	Shyam Transport Company	189	RJ 09 GE 1827	1416	46010	13000	33010
79	01-06-23	JK Cement Works	Shyam Transport Company	191	RJ 09 GD 2627	1417	56320	15500	40820
80	01-06-23	JK Cement Works	Shyam Transport Company	190	HR 55-AF 0027	1418	45380	14000	31380
81	04-06-23	JK Cement Works	Shyam Transport Company	207	HR 55-AH-4827	1429	49690	14500	35190
82	05-06-23	JK Cement Works	Shyam Transport Company	218	RJ 09 GE-2627	1436	50730	15000	35730
TOTAL									2942520





Certificate of Co-processing

Certificate No.: UTCL/AC/AFR/DC/BGE (UNIT-6)/(MAY-JUNE)-23/01

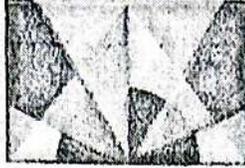
DATE: 13.07.2023

This is to certify that we have successfully used the following quantity of RDF sent by Bhumi Green Energy Unit-6 (Biomining plant) at Bandhwari dumpsite, Gurugram, Faridabad Road, Haryana-122102 in our unit during the period 15-May-2023 TO 05-June-2023 Till located at – Old NDMC Composed plant Adityapuram, Shambhupura, Chittorgarh-312622, Rajasthan India.

RDF quantity: 1256.020 MT.

The same receipt quantity would be safely and completely disposed of within 90 days of receipt & thereafter will not exist.

BHUMI GREEN ENERGY UNIT-6					
Plant Add- Bandhwari Dumpsite, Near Toll Tax, Gurugram-Haryana					
Mob.No.-9519070990/7775092692					
RDF DISPATCH DETAILS MONTH OF 15-MAY-2023 TO 05-JUNE-2023					
Sr.No.	Date	Transport Name	Vehicle no.	Challan No.	Net Weight
1	15-05-2023	Shyam Brose	HR-55-AG-6327	1320	34810
2	16-05-2023	Shyam Brose	HR-55-AG-7027	1330	32070
3	17-05-2023	Shyam Brose	RJ-09-GD-3527	1332	37360
4	18-05-2023	Shyam Brose	RJ-09-GC-3427	1336	40890
5	18-05-2023	Shyam Brose	NL-01-AE-3100	1339	33990
6	19-05-2023	Shyam Brose	NL-01-AB-2127	1342	38630
7	19-05-2023	Shyam Brose	NL-01-AB-9756	1345	33520
8	19-05-2023	Shyam Brose	HR-55-AG-3727	1350	30690
9	19-05-2023	Shyam Brose	HR-55-AG-6327	1352	31790
10	20-05-2023	Shyam Brose	NL-01-AE-7282	1354	38120
11	20-05-2023	Shyam Brose	HR-55-AG-7027	1355	37660
12	21-05-2023	Shyam Brose	NL-01-AE-3094	1368	27370
13	21-05-2023	Shyam Brose	NL-01-AD-2071	1370	34100
14	21-05-2023	Shyam Brose	HR-38-U-0006	1371	33100
15	22-05-2023	Shyam Brose	RJ-09-GC-3427	1372	34610
16	22-05-2023	Shyam Brose	HR-55-AG-1727	1373	32840
17	25-05-2023	Shyam Brose	HR-55-AG-6327	1383	30280
18	26-05-2023	Shyam Brose	RJ-09-GC-5227	1386	32110
19	28-05-2023	Shyam Brose	NL-01-AE-3092	1394	34900
20	28-05-2023	Shyam Brose	NL-01-AE-3100	1395	35790
21	29-05-2023	Shyam Brose	RJ-09-GC-1927	1400	39330
22	29-05-2023	Shyam Brose	HR-55-AG-7027	1404	41210
23	29-05-2023	Shyam Brose	NL-01-AE-3094	1405	37350
24	30-05-2023	Shyam Brose	HR-55-AG-6327	1406	36190
25	30-05-2023	Shyam Brose	HR-55-AG-3727	1407	39000

1373  
ADITYA BIRLA

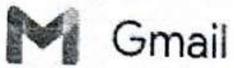
UltraTech

99

Sr.No.	Date	Transport Name	Vehicle no.	Challan No.	Net Weight
26	01-06-2023	Shyam Brose	NL-01-AE-3444	1414	34680
27	01-06-2023	Shyam Brose	HR-55-AG-7027	1419	34600
28	03-06-2023	Shyam Brose	HR-55-AG-6327	1423	38130
29	03-06-2023	Shyam Brose	NL-01-A8-9755	1424	37900
30	03-06-2023	Shyam Brose	HR-55-AG-2827	1425	41120
31	03-06-2023	Shyam Brose	HR-55-AG-3727	1426	39440
32	03-06-2023	Shyam Brose	RJ-09-GC-3427	1427	37710
33	04-06-2023	Shyam Brose	RJ-09-GD-3527	1430	40640
34	05-06-2023	Shyam Brose	NL-01-AE-3444	1433	34710
35	05-06-2023	Shyam Brose	RJ-09-GD-1927	1434	39380
30	03-06-2023	Shyam Brose	HR-55-AG-2827	1425	41120
TOTAL					1256020

This certificate is not valid for availing EPR credit.

Authorized Signatory



Assistant Engineer SBM <ae.sbm@mcg.gov.in>

---

## Confirmation Regarding Co-Processing Certificate

3 messages

Assistant Engineer SBM <ae.sbm@mcg.gov.in>

To: nitin.malpani@adityabirla.com, aanchal.susheen@adityabirla.com

Cc: bhumigreenenergy@gmail.com, Tarun Dwivedi <tarundwivedi219@gmail.com>

Tue, Jan 23, 2024 at 1:45 PM

On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhumi green Energy from dated 01-09-2023 to 30-11-2023 has been generated from your organisation i.e UltraTech Cement Ltd. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not .

---

### 2 attachments

 Co-Processing Certificate of ultratech Sep-2023 (1).pdf  
1955K

 Ultratech Co-Processing certificat oct-23 (1).pdf  
2589K

---

Mail Delivery Subsystem <mailer-daemon@googlemail.com>

To: ae.sbm@mcg.gov.in

Tue, Jan 23, 2024 at 1:45 PM

550 5.4.1 Recipient address rejected: Access denied. AS(201806281) [MAXIND01FT009.eop-IND01.prod.protection.outlook.com 2024-01-23T08:15:48.001Z 08DC1BAD5BEB5BE3]

Final-Recipient: rfc822; aanchal.susheen@adityabirla.com  
Action: failed  
Status: 5.4.1  
Remote-MTA: dns; adityabirla-com.mail.protection.outlook.com. (104.47.74.138,  
the server for the domain adityabirla.com.)  
Diagnostic-Code: smtp; 550 5.4.1 Recipient address rejected: Access denied. AS(201806281) [MAXIND01FT009.eop-IND01.prod.protection.outlook.com 2024-01-23T08:15:48.001Z 08DC1BAD5BEB5BE3]  
Last-Attempt-Date: Tue, 23 Jan 2024 00:15:48 -0800 (PST)

----- Forwarded message -----

From: Assistant Engineer SBM <ae.sbm@mcg.gov.in>  
To: nitin.malpani@adityabirla.com, aanchal.susheen@adityabirla.com  
Cc: bhumigreenenergy@gmail.com, Tarun Dwivedi <tarundwivedi219@gmail.com>  
Bcc:  
Date: Tue, 23 Jan 2024 13:45:31 +0530  
Subject: Confirmation Regarding Co-Processing Certificate  
----- Message truncated -----

---

Nitin Malpani <nitin.malpani@adityabirla.com> Tue, Jan 23, 2024 at 6:17 PM  
To: Assistant Engineer SBM <ae.sbm@mcg.gov.in>  
Cc: Hari Prasad Mantri <hari.mantri@adityabirla.com>, Vivek Vidyarthi <vivek.vidyarthi@adityabirla.com>, Vaibhav Thakur <vaibhav.thakur@adityabirla.com>

Attached Co-Processing certificate on UltraTech letter head is issued by UltraTech.

Regards,

Nitin Malpani

9887711330

**From:** Assistant Engineer SBM <ae.sbm@mcg.gov.in>  
**Sent:** 23 January 2024 13:46  
**To:** Nitin Malpani <nitin.malpani@adityabirla.com>; aanchal.susheen@adityabirla.com  
**Cc:** bhumigreenenergy@gmail.com; Tarun Dwivedi <tarundwivedi219@gmail.com>  
**Subject:** Confirmation Regarding Co-Processing Certificate

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On the subject cited above It is requested that a Co-Processing certificate has been received from M/s Bhumi green Energy from dated 01-09-2023 to 30-11-2023 has been generated from your organisation i.e UltraTech Cement Ltd. May kindly give your confirmation regarding the above mentioned Co-Processing certificate whether issued from your organisation or not .

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**2 attachments**

 Co-Processing Certificate of ultratech Sep-2023 (1).pdf  
1955K

 Ultratech Co-Processing certificat oct-23 (1).pdf  
2589K



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### Confirmation Regarding Co-Processing Certificate

External Inbox x



**Assistant Engineer SBM**

On the subject cited above It is requested to you that a Co-Processing certificate has been received from M/s Bhumi gr

34



**Sandeep Sharma**

to INFO-WCL, Deepak, me, bhumienergy@gmail.com, Tarun

Dear Sir,

With reference to trailing mail, for quantity 39.15 ton for Un shredded RDF waste coprocessed certificate particular certificate is issued from Wonder Cement Ltd Nimbahera.

Thanks  
Sandeep

Regards



**Sandeep Sharma**

Manager (Alternative Fuel & Raw Material)

Suharsh Building, Bedla Road, Old Fatehpura,  
Udaipur - 313004, Rajasthan, Bharat

1800 31 31 31

9116933637





# SHRIRAM INSTITUTE 1378 INDUSTRIAL RESEARCH

(A unit of Shriram Scientifics Limited Industrial Research Foundation)

19, University Road, Delhi - 110007 (India)  
An ISO - 9001, 14001 & 45001 Certified Institute

Website : www.shriraminstitute.org  
E-mail id : customercare@shriraminstitute.org  
qad@shriraminstitute.org

ULR NO. : TC544423000012933F

TEST REPORT

NO : C1/0000343754



Issued To :  
Client Code : (GURG01G1357)  
GMDA,  
SEWERAGE DIVISION, INFRA-II,  
GURUGRAM  
HARYANA-122022  
Kind Attn: -ENGINEER - IV

Date : 30-11-2023  
Job No : 2311-1-111-2089  
Booking No : RC-232410658  
Booking Date : 20-11-2023  
Customer Ref No : GMDA/AL-IV/2023/218  
Customer Ref Dt : 18-11-2023

### Sample Description:

Job No. 2311-1-111-2089

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W/O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022. SUB. REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "INLET WATER DRAWN FROM INLET CHAMBER". WAS RECEIVED

SNo.	Tests	Results	Protocol
1	pH	6.3	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	2000	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	4800	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	2620	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	320000 Organisms	IS 1622 : 1981, RA2619
6	MPN Fecal Coliform / 100 ml	210000 Organisms	IS 1622 : 1981, RA2019

DOR: 20.11.2023  
DOS: 20.11.2023  
DOC: 30.11.2023

—End of Report —

AUTHORISED SIGNATORY

EMPLOYEE CODE: (4105)

GC-01 (Rev.05)

1/1

Note: The results relate only to the items tested / calibrated above.  
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

SRI-CI (Rev. 05)

Phone : 91-11-35200445, 35200499

Fax : 91-11-35200455



# SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi - 110007 (India)  
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Website : www.shriraminstitute.org  
E-mail id : customercare@shriraminstitute.org  
qad@shriraminstitute.org

ULR NO. : TC544423000012931F

TEST REPORT

NO : C1/0000343752



Issued To:  
Client Code (GURG01G1357)  
GMDA,  
SEWERAGE DIVISION INFRA-II  
GURUGRAM  
HARYANA-122022  
Kind Attn - ENGINEER - IV

Date 30.11.2023  
Job No. 2311-1-111-2087  
Booking No. RC/224/1/6658  
Booking Date 20.11.2023  
Customer Ref No. GMDA/AE-IV/2023/218  
Customer Ref Dt. 18.11.2023

**Sample Description:**

Job No. 2311-1-111-2087

ONE GRAB SAMPLE OF EFFLUENT DRAWN BY OUR REPRESENTATIVE ON 18.11.2023 FROM GMDA, ENGINEER - IV, SEW. DIVISION INFRA II, GURUGRAM, W/O NO. TWS/WO/222320584/GMDA 120 MLD O&M DTD 06.12.2022, SUB-REGULAR COLLECTION OF SAMPLES FROM 120 MLD STP BEHRAMPUR, GURUGRAM, MARKED AS "OUTLET WATER DRAWN FROM OUTLET DRAIN", WAS RECEIVED.

SNo.	Tests	Results	Protocol
1	pH	7.1	IS: 3025 Pt-11-2022
2	Total Suspended Solids, mg/l	6	IS: 3025 Pt-17-2022
3	Chemical Oxygen Demand, mg/l	28	APHA 24th Ed., 5220
4	Biochemical Oxygen Demand, mg/l (at 20°C for 5 days)	5	APHA 24th Ed., 5210
5	MPN Coliform / 100 ml	400 Organisms	IS 1622 : 1981, RA2019
6	MPN Fecal Coliform / 100 ml	390 Organisms	IS 1622 : 1981, RA2019

DOR: 20.11.2023  
DOS: 20.11.2023  
DOC: 30.11.2023

---End of Report---

*Sanjay*  
*Aarti*  
AUTHORISED SIGNATORY  
EMPLOYEE CODE: ( 4105 )

GC-01(Rev.05)

Note: The results relate only to the items tested / calibrated above.  
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report

SRI-C1 (Rev. 05)

Phone : 91-11-35200445, 35200499 Fax : 91-11-35200455  
See overleaf for terms & conditions

Sl. No.	Date	Time	Category	Address	Waste Type	Quantity	Collector	Sector	Remarks	Page No.	
										Page	Date
88	20/11/24	10:30 AM	Refuse	Atchek	OSK	HR366-1179	Narain	63		11:40 AM	
89	20/11/24	11:00 AM	Amazart		OSK	HR149992	Chudh	48		11:40 AM	
90	20/11/24	11:15 AM	M.C.F.		26280	HR387-3764	Raj Kumar		Industrial Leachate Received from Bandhulahi Land Fill Site	9873047656	12:10 PM
91	20/11/24	11:50 AM	Amazart		OSK	HR149992	Chudh	48		12:40 PM	
92	20/11/24	12:30 PM	Amazart		OSK	HR149992	Chudh	48		12:40 PM	
93	20/11/24	1:00 PM	Ravda		OSK	HR3873764	Atak	77		1:10 PM	
94	20/11/24	1:00 PM	Amazart		OSK	HR149992	Chudh	48		1:15 PM	
95	20/11/24	1:30 PM	Refuse		OSK	HR366-1179	Narain	63		1:20 PM	
96	20/11/24	3:30 PM	M.C.F.		27126	HR39E-8909	Raj Kumar		Industrial Leachate Received from Bandhulahi Land Fill Site	9873047656	4:20 PM
97	20/11/24	4:20 PM	Waste Sgl.		OSK	HR366-1179	Narain	17		4:30 PM	
98	20/11/24	3:45 PM	M.C.F.		26230	HR387-3764	Raj Kumar		Industrial Leachate Received from Bandhulahi Land Fill Site	9873047656	4:18 PM
99	20/11/24	3:50 PM	M.C.F.		22900	HR39E-8909	Raj Kumar		Industrial Leachate Received from Bandhulahi Land Fill Site	9873047656	4:38 PM
100	20/11/24	9:25 PM	M.C.F.		28990	HR296-0273	Jaidev		Industrial	98115418805	9:50 PM
101	20/11/24	10:10 PM	M.C.F.		26530	HR39E-8909	Raj Kumar		Industrial	982142984	10:55 PM
102	20/11/24	11:00 PM	M.C.F.		26530	HR39E-8909	Raj Kumar		Industrial	9873047656	11:20 PM
103	20/11/24	11:00 PM	M.C.F.		28660	HR387-3764	Raj Kumar		Industrial		11:20 PM

Engineer  
GMDA, Sub Division-IV  
Gurugram

Date	S/V	Time	C. Address	Submittal No.	Remarks
20/11/24	913	11:00 AM	M.C.G.	22110 RT29GB-0293	Jeri Duglwood
20/11/24	914	11:50 AM	M.C.G.	19640 H238T-374	Arvind
20/11/24	915	11:00 AM	M.C.G.	22570 H233885	Arvind
21/11/24	916	11:00 AM	M.C.G.	22800 RT29GB-0293	Jeri Duglwood
21/11/24	917	1:00 PM	M.C.G.	22250 H239E-8909	Arvind
21/11/24	918	3:40 PM	M.C.G.	22480 H239E-8909	Arvind
21/11/24	919	8:20 AM	M.C.G.	23730 H239E 8909	Arvind
21/11/24	920	8:30 AM	M.C.G.	22730 RT29GB-0293	Arvind
21/11/24	921	8:50 AM	Ashok	05KE H239E 8909	Nanakh 63
21/11/24	922	8:40 AM	M.C.G.	13330 H238T-374	Arvind
21/11/24	923	10:40 AM	M.C.G.	20660 H238T-374	Arvind
21/11/24	924	10:40 AM	Ashok	05KE H239E 8909	Nanakh 63
21/11/24	925	11:00 AM	Ashok	05KE H239E 8909	Nanakh 63
21/11/24	926	11:30 AM	Ashok	05KE H239E 8909	Nanakh 63
21/11/24	927	11:50 AM	M.C.G.	25440 H238T-374	Arvind
21/11/24	928	12:00 PM	Ravinder	15KE H239E 8909	Arvind 77

Date	S/V	Time	C. Address	Submittal No.	Remarks
21/11/24	913	11:20 AM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	914	11:20 AM	Industrial	" " " " " "	
21/11/24	915	11:20 AM	Industrial	" " " " " "	
21/11/24	916	11:20 AM	Industrial	" " " " " "	
21/11/24	917	11:20 AM	Industrial	" " " " " "	
21/11/24	918	11:20 AM	Industrial	" " " " " "	
21/11/24	919	4:00 PM	Industrial	" " " " " "	
21/11/24	920	8:50 AM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	921	8:50 AM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	922	8:50 AM	Domestic	For Abhulalaya D/F G Sector 63	
21/11/24	923	8:50 AM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	924	10:50 AM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	925	10:50 AM	Domestic	For Abhulalaya D/F G Sector 63	
21/11/24	926	11:50 AM	Domestic	For Karyat G D/F Sector 63	
21/11/24	927	11:40 AM	Domestic	For Abhulalaya G D/F Sector 63	
21/11/24	928	12:20 PM	Industrial	Leachate Received From Bandhulwan Land Fill Site	
21/11/24	929	12:00 PM	Domestic	For Karyat G D/F Sector 63	

60  
 Engineer  
 GMDA, Sub Division IV  
 Gurugram

Page No	Page No	Page No	Page No
21/11/24	929	12:15pm	Asdak
21/11/24	930	1:50pm	Melb → 24630 HR38T 3764 Rajkumar
21/11/24	931	2:15pm	Asdak
21/11/24	932	2:25pm	Kanjat
21/11/24	933	3:10pm	Kanjat
21/11/24	934	5:00pm	Jajat Sjt
21/11/24	935	5:30pm	Kanjat
21/11/24	936	6:00pm	Jajat Sjt
21/11/24	937	6:30pm	Melb → 22280 HR38T 3764 Rajkumar
21/11/24	938	10:00pm	Melb → 2906 HR39E-8909 Anind
21/11/24	939	9:00pm	Melb → 35140 RT29G B0293 Anand
21/11/24	940	10:00pm	Melb → 15290 HR38T-3764 Dectrik
21/11/24	941	11:05pm	Melb → 15400 HR23-8075 Jai Prakash
21/11/24	942	12:00pm	Melb → 13130 HR38T-3764 Dectrik
21/11/24	943	12:05pm	Melb → 21430 RT29G B0293 Anind
21/11/24	944	12:30pm	Melb → 81240 HR39E-8909 Anind

Page No	Page No	Page No	Page No
12:25pm	DOMESTIC	Industrial	In Alkhalifa - D.F. in sector 63
997304-768	2:15pm	Industrial	Leasable Received From Bandhura Landfill site
100487541	DOMESTIC	Industrial	Alkhalifa - D.F. in sector 63
2:35pm	DOMESTIC	Industrial	Nation Check - sector 49
3:20pm	DOMESTIC	Industrial	In Infosys - in sector 49
5:15pm	DOMESTIC	Industrial	Hotel - Hotel - sector 50
5:40pm	DOMESTIC	Industrial	Wipro - near Park - sector 49
6:00pm	DOMESTIC	Industrial	Hotel - Hotel - sector 50
7:30pm	Industrial	Industrial	Leasable Received From Bandhura Landfill site
10:00pm	Industrial	Industrial	" " " " " " " "
10:30pm	Industrial	Industrial	" " " " " " " "
10:30pm	Industrial	Industrial	" " " " " " " "
11:35pm	Industrial	Industrial	" " " " " " " "
12:30pm	Industrial	Industrial	" " " " " " " "
12:30pm	Industrial	Industrial	" " " " " " " "
11:00pm	Industrial	Industrial	" " " " " " " "

Engineer  
GMDA, Sub Division-IV  
GMDA

Date	Time	Location	Vehicle No.	Driver Name	Remarks
22/11/24	7:45	5:00 AM M.C.B.	11316	HR 229-3075	Zai Bhag Lakshmi
22/11/24	7:46	3:00 AM M.C.B.	22960	HR 229-3724	Deepak
22/11/24	7:49	5:00 AM M.C.B.	26600	HR 229-3999	Anand
22/11/24	7:48	6:10 AM M.C.B.	32180	HR 229-3075	Zai Bhag Lakshmi
22/11/24	7:49	6:10 AM M.C.B.	14620	HR 229-3075	Anand
22/11/24	7:50	8:30 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:51	9:00 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:52	9:00 AM Deepak	05KL	HR 229-3124	Kamal 70
22/11/24	7:53	9:00 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:54	9:50 AM Ashok	05KL	HR 229-3075	Narash 67
22/11/24	7:55	10:00 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:56	11:00 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:57	11:30 AM Amanjeet	05KL	HR 14/29912	Chitra 48
22/11/24	7:58	11:30 AM Ashok	05KL	HR 229-3075	Narash 67
22/11/24	7:59	12:00 PM Ashok	05KL	HR 229-3075	Narash 67
22/11/24	7:60	12:00 PM M.C.B.	77070	HR 229-3724	Raj Kumar

Date	Time	Location	Vehicle No.	Driver Name	Remarks
22/11/24	8:30 AM	Industrial Leachate Received from Bhandari Landfill Site			
22/11/24	3:30 AM	Industrial			
22/11/24	5:20 AM	Industrial			
22/11/24	6:30 AM	Industrial			
22/11/24	8:30 AM	Industrial			
22/11/24	8:40 AM	Industrial			W.P. BISS NAG Park sector 48
22/11/24	9:00 AM	Industrial			W.P. BISS NAG Park sector 48
22/11/24	9:10 AM	Industrial			Bhandari Landfill Site sector 48
22/11/24	9:50 AM	Industrial			W.P. BISS NAG Park sector 48
22/11/24	10:00 AM	Industrial			AKKALP C sector 53
22/11/24	11:50 AM	Industrial			W.P. BISS NAG Park sector 48
22/11/24	11:10 AM	Industrial			W.P. BISS NAG Park sector 48
22/11/24	11:40 AM	Industrial			AKKALP C sector 48
22/11/24	12:10 PM	Industrial			Akhilwadiya D.C. C sector 53
22/11/24	12:10 PM	Industrial			Akhilwadiya D.C. C sector 53
22/11/24	1:00 PM	Industrial			Industrial Leachate Received from Bhandari Landfill Site

for  
 Engineer  
 GMD, Sub-Division IV  
 Gurugram

Date	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No
22/11/24	762	1240m	Amazant	05K	11908882	Chavala	48	
22/11/24	763	1240m	Amazant	05K	11908882	Chavala	48	
22/11/24	764	11.10m	Sankit Infom	05K	11908882	Chavala	48	
22/11/24	765	7.1m	Amazant	05K	11908882	Chavala	48	
22/11/24	766	7.20m	Aster	05K	11908882	Chavala	48	
22/11/24	767	4-30m	M.C.G.	→	190310	HR38T 3764	Dec Pak	
22/11/24	768	11.00m	M.C.G.	→	19040	HR38T-3764	Dec Pak	
22/11/24	769	11.00m	M.C.G.	→	26170	HR38T-3764	Dec Pak	
22/11/24	770	11.00m	M.C.G.	→	15900	HR38T-3764	Dec Pak	
22/11/24	771	11.00m	M.C.G.	→	17180	HR38T-3764	Dec Pak	
22/11/24	772	11.00m	M.C.G.	→	119240	HR38T-3764	Dec Pak	
22/11/24	773	2.10m	M.C.G.	→	25820	HR38T-3764	Dec Pak	
22/11/24	774	11.00m	M.C.G.	→	25980	HR38T-3764	Dec Pak	
22/11/24	775	10.00m	Aster	05K	11908882	Chavala	48	
22/11/24	776	10.00m	Aster	05K	11908882	Chavala	48	

110

Date	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No	Q.No
22/11/24	777	10.15m	Domestic	Industrial				
22/11/24	778	11.50m	Domestic	Industrial				
22/11/24	779	11.50m	Domestic	Industrial				
22/11/24	780	11.50m	Domestic	Industrial				
22/11/24	781	11.50m	Domestic	Industrial				
22/11/24	782	11.50m	Domestic	Industrial				
22/11/24	783	11.50m	Domestic	Industrial				
22/11/24	784	11.50m	Domestic	Industrial				
22/11/24	785	11.50m	Domestic	Industrial				
22/11/24	786	11.50m	Domestic	Industrial				
22/11/24	787	11.50m	Domestic	Industrial				
22/11/24	788	11.50m	Domestic	Industrial				
22/11/24	789	11.50m	Domestic	Industrial				
22/11/24	790	11.50m	Domestic	Industrial				
22/11/24	791	11.50m	Domestic	Industrial				
22/11/24	792	11.50m	Domestic	Industrial				
22/11/24	793	11.50m	Domestic	Industrial				
22/11/24	794	11.50m	Domestic	Industrial				
22/11/24	795	11.50m	Domestic	Industrial				
22/11/24	796	11.50m	Domestic	Industrial				

for (D)  
 Engineer  
 QMDA, Sub Division IV  
 Gurugram

Sl. No.	Date	Address	Bidankita	Vehicle No	Page No	Sl. No.	Date	Address	Bidankita	Vehicle No	Page No
23/11/24	777	11.20pm Ashok	OSK	HR200674	Nanesh	63	11.30pm	DOMESTIC	Ahluwalia	sector 63	111
23/11/24	778	12.00pm Ashok	OSK	HR2156674	Nanesh	63	12.20pm	DOMESTIC	Ahluwalia	" "	
23/11/24	779	1.00pm Ravi	OSK	HR200674	Merc	77	1.15pm	DOMESTIC	Jain Singh & LTD	sector 77	
23/11/24	780	1.00pm MCH →	2570	HR30T3764	Rod Kumar		1.25pm	✓	Industrial Leachate Received from Bandhawa Landfill Site		
23/11/24	781	1.00pm Amanjeet	OSK	HR1409892	Darshan	40	1.20pm	DOMESTIC	Ahluwalia	sector 40	
23/11/24	782	1.35pm Amanjeet	OSK	HR1409892	Darshan	40	1.45pm	DOMESTIC	Jain Singh & LTD	sector 40	
23/11/24	783	7.30pm Robot B.R.	OSK	HR200674	Kamal	72	1.50pm	"	ATK	sector 72	
23/11/24	784	2.20pm Ashok	OSK	HR200674	Nanesh	63	2.00pm	DOMESTIC	Ahluwalia	sector 63	
23/11/24	785	3.00pm Jagat Singh	OSK	HR200674	Nanesh	72	3.00pm	DOMESTIC	Fazil Khan	sector 72	
" "	786	7.20pm Jagat Singh	OSK	HR200674	Nanesh	63	3.20pm	DOMESTIC	Ahluwalia	sector 63	
" "	787	4.20pm Ashok	OSK	HR200674	Nanesh	63	4.40pm	DOMESTIC	Ahluwalia	sector 63	
" "	788	4.35pm Amanjeet	OSK	HR1409892	Darshan	40	4.45pm	DOMESTIC	F. Infosys	sector 40	
" "	789	5.00pm Jagat Singh	OSK	HR200674	Nanesh	40	5.00pm	DOMESTIC	Center Park	sector 40	
23/11/24	790	5.15pm MCH →	21080	HR30T3764	Rod Kumar		6.00pm	✓	Industrial Leachate Received from Bandhawa Landfill Site		
23/11/24	791	5.20pm Jagat Singh	OSK	HR2100674	Nanesh	72	5.30pm	DOMESTIC	Fazil Khan	sector 72	
23/11/24	792	10:00pm MCH →	1918	HR 25110009	Nanesh		10.30pm	✓	Industrial Leachate Received from Bandhawa Landfill Site		

Engineer  
Sub Division IV  
Gurgaon



1386  
 Laboratory Of The  
 Haryana State Pollution Control Board  
 Vikas Sadan Ist Floor Gurgaon



112

Paid / Monitoring

Description

Report No: 523

Dated: 30.01.2024

Tubewell water samples from :-

1. Tubewell in the premises of Mandir (Teen Murti), Bandhwari Gurugram
2. Tubewell in premises of Hanuman Mandir, Bandhwari Gurugram
3. Tubewell in the land of Sh. Pawan, Bandhwari Gurugram
4. Tubewell in the land of Sh. Vipin Kalra, Bandhwari Gurugram

Description of the Sample: - Received on 20.01.2024 samples of Tubewell Water from Sh. Aparnesh Kumar, Sc 'B', Sh. Harbir, Sarpanch, Sh. Sarjeet, JEE, MCG & Sh. OP Goyal, SBM collected on 19.01.2024.

ANALYSIS REPORT  
RESULTS

No. Parameters	(1)	(2)	(3)	(4)
Colour	Colourless	Colourless	Colourless	Colourless
Odour	Odourless	Odourless	Odourless	Odourless
pH value	8.5	8.4	8.1	8.5
Suspended Solids mg/l	05	07	08	10
B.O.D. for 3 days at 27°C mg/l	ND	ND	ND	ND
C.O.D. mg/l	04	ND	08	ND
Oil & Grease mg/l	ND	ND	ND	ND
Conductivity us/cm	1060	1070	1090	710
Total Dissolved Solids mg/l	530	535	540	350
Chlorides as Cl mg/l	54.1	322	160	87.0
Sulphide as S mg/l	ND	ND	ND	ND
Total Hardness as CaCO <sub>3</sub> mg/l	308	776	506	476
Fluoride as F mg/l	0.4	0.6	0.4	0.4
Iron as Fe mg/l	ND	ND	ND	ND
Phosphate as P mg/l	ND	ND	ND	ND
Nickel as Ni mg/l	ND	ND	ND	ND
Total Chromium as Cr mg/l	ND	ND	ND	ND
Calcium as Ca mg/l	68.0	204	112	74.0
Magnesium mg/l	33.0	64.2	55.0	71.0
Sulphate as SO <sub>4</sub> mg/l	16.0	67.0	28	23.0
Sodium mg/l	72.6	117.0	76.0	70.0
Dissolved Oxygen, mg/l	6.2	5.8	6.0	6.0
Boron as B mg/l	ND	ND	ND	ND
Nitrite (NO <sub>2</sub> ) mg/l	ND	ND	ND	ND
Nitrate (NO <sub>3</sub> ) mg/l	12.0	40.0	55.0	102
TKN (Total Kjeldhal Nitrogen) mg/l	ND	ND	ND	ND
Turbidity NTU	3.2	0	0	04
Fecal Coliform, MPN/100ml	ND	ND	ND	ND

Sample Collected/Not Collected by us  
 Sample Consumed in testing

LAB INCHARGE  
 Dated 30.1.24

HSPCB/Lab/GR/2024/ 2137  
 Copy to M.S./R.O.



Paid /  Monitoring

Description

Borewell water samples from :-

1. Borewell from Police Station, Village-Manger, Gurugram
2. Borewell from Farm House, Village-Manger, Gurugram
3. Borewell from Govt. School, Baliyawas, Gurugram
4. Borewell from Ram Mandir, Gawal Pahri, Gurugram
5. Borewell from Village-Mandir, Vidya Chowk, Mandir, Gurugram

Report No: 525

Dated: 30.01.2024

Description of the Sample: - Received on 23.01.2024 samples of Tubewell Water from Sh. Aparnesh Kumar, Sc 'B', Sh. Sarjeet, JEE, MCG & Sh. OP Goyal, SBM collected on 23.01.2024.

ANALYSIS REPORT

RESULTS

r. No Parameters	(1)	(2)	(3)	(4)	(5)
Colour	Colourless	Colourless	Colourless	Colourless	Colourless
Odour	Odourless	Odourless	Odourless	Odourless	Odourless
pH value	8.0	8.0	7.9	8.0	8.0
Suspended Solids mg/l	08	07	10	21	08
B.O.D. for 3 days at 27°C mg/l	ND	ND	ND	ND	ND
C.O.D. mg/l	04	04	04	ND	04
Oil & Grease mg/l	ND	ND	ND	ND	ND
Conductivity us/cm	680	1750	960	1050	910
Total Dissolved Solids mg/l	340	870	530	520	450
0. Chlorides as Cl mg/l	78	79	153	154	57
1. Sulphide as S mg/l	ND	ND	ND	ND	ND
2. Total Hardness as CaCO <sub>3</sub> mg/l	552	544	514	446	438
3. Fluoride as F mg/l	0.4	0.5	0.4	0.3	0.5
4. Iron as Fe mg/l	ND	ND	ND	ND	ND
5. Phosphate as P mg/l	ND	ND	ND	ND	ND
5. Nickel as Ni mg/l	ND	ND	ND	ND	ND
7. Total Chromium as Cr mg/l	ND	ND	ND	ND	ND
3. Calcium as Ca mg/l	119	143	163	120	115
3. Magnesium mg/l	61	45	25	34	36
2. Sulphate as SO <sub>4</sub> mg/l	32	35	30	30	35
1. Sodium mg/l	82	83	60	23	81
2. Dissolved Oxygen, mg/l	5.8	6.0	5.7	5.9	6.1
3. Boron as B mg/l	ND	ND	ND	ND	ND
4. Nitrite (NO <sub>2</sub> ) mg/l	ND	ND	ND	ND	ND
5. Nitrate (NO <sub>3</sub> ) mg/l	36	25	11	07	59
5. TKN (Total Kjeldhal Nitrogen) mg/l	ND	ND	ND	ND	ND
7. Turbidity NTU	02	0	07	02	04
3. Fecal Coliform, MPN/100ml	ND	ND	ND	ND	ND

Sample Collected/Not Collected by us  
Sample Consumed in testing

HSPCB/Lab/GR/2024/ 2139  
Copy to M.S./R.O.

LAB INCHARGE  
Dated 30.1.24

To  
Civil Surgeon  
Gurugram

Sir

**Subject:** SUMMARY Camp Report of BALIAWAS HWC - 7/2/24  
BANDWARI AWW - 7/2/24  
GWAL PAHARI BARAAT GHAR 8/2/24  
BALOLA /BALIAWAS GSS 8/2/24

Date	7/02/2024	Report
Doctor	Dr. Ravi, DR Monica	
OPD	Total- 435	HTN-36
		DM-14
		URTI-99
		ANC-26
		AGE RELATED-56
		GENERAL OPD-304
Lab Test	TOTAL-950	HB-363(MILD-219 ,MODRATE -49 ,SEVERE- 0 ,NORMAL -95)
		HIV-34    HBsAG-34    HCV-34    VDRL-34    ALL NEGATIVE
		MALARIA RDT-(ALL NEGATIVE)-147
		BLOOD GROUP-34
		TB SPUTUM SAMPLE-31
NCD Screening	227,VIA 51	SCREENING OF 5 CANCER /VIA- ALL NEGATIVE
NCD Enrollment	227	DONE
TB Screening	266	DONE
Water Sample	5	SAMPLE SENT REPORT AWAITED

8/2/24  
MEDICAL OFFICER INCHARGE  
GRVIA HEALTH CENTER  
WAZIRABAD, DIST GURUGRAM  
HARYANA

Dr. Manika Khanna (MO)  
PHC - Gurgaon Village

Dr. Ravi Kumar Dahiya  
MO IZC  
UPMC Sector 54 (Gurgaon)  
Dist - 420, 8/2/24

3

To  
Civil Surgeon  
Gurugram

Sir

Subject: Camp Report of Village Gwal pahari<sup>o</sup>.

Dr Monica, 8/2/24.

Date	8/02/2024	REPORT	
OPD	132	HTN - 12 DM - 4 ANL - 15 Anemia - 8 moderate URTI - 22 General OPD - 71	
Lab Test	339	Hb - 87 mild - 79 HIV HbsAg } 15 each HCV VDRL Bloodgr Alb/Suga	moderate 8. severe 0 - all negative - RBS - 65 - malaria 72 - sputum samples - 10.
NCD Screening of 5 cancers.	83 (all negative)	Via - 17 - all negative.	
NCD Enrolment	83	Done.	
T.B Screening	108	Done.	
Water Samples	4	Sample sent	report awaited.

  
Dr Sam  
PHC Mayapuri

  
8/2/24.  
Dr. Monika Shukla (M.O)  
PHC - Gurugram Village

(4)

To  
Civil Surgeon  
Gurugram

Sir

Subject: Camp Report of Balala/Bahawas GSS, 8/2/24.

Date	8/2/24.	Report
Doctor	Dr Ravi.	
OPD	106	HTN - 8 DM - 2 URTI - 25 Age related - <del>300</del> 20 General OPD - 49.
Lab Test	197	
NCD Screening	45	Screening of 5 cancers - all negative via - 9 (all negative) - 9
NCD Enrollment	45	done
TB Screening	45	done.
Water Sample	2	Samples sent, report awaited.

Lab test:

- Hb - 106 mild 23 moderate 18 severe 0  
normal 65.

- HIV  
- HCV  
- HbSAg

2. all negative.

- VDRL

- Bl. group

- malaria RDT - 15 all negative.

- TB sputum sample - 3

- water sample - 2.

Dr. Ravi Kumar Dahi  
MO/IC  
UPHC Sector 58 (Gurgaon).

Dr. Ravi

①

To  
Civil Surgeon  
Gurugram

Sir  
Subject: Camp Report of Bahawas HWC.

Date	7/9/24	Report
Doctor	Dr Monika.	
OPD	Total = 81	HTN - 6 DM - 3 URTI - 28 ANL - 9 General OPD - 35.
Lab Test Total	226	226 Total tests.
NCD Screening of 5 cancers.	38	all negative. (via: ) 10 - all negative.
NCD Enrollment	38	Done
TB Screening	61	Done
Water Sample	2.	Sample sent. report awaited

Lab tests :- Total = 226

Hb Total - 54

HIV Total 11

HCV Total "

HbsAg Total 11

RBS Total 50

Blood group Total 14.

TB. Sputum Samples - 15

malaria slides 38

GlTT - 11.

VDRL Total 11

9 mild - 49, moderate 5, severe 0

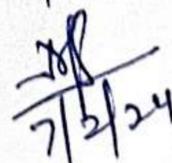
positive 0 negative 11

positive 0 negative 11

normal - 48 high 2

all negative.

  
Dr Sulekha  
PHC Nazirabad.

  
7/9/24

Dr. Monika Shaha (M.O)  
PHC Gurgaon Hilltop

(2)

To  
Civil Surgeon  
Gurugram

Sir

Subject: Camp Report of Bandhrawari<sup>o</sup>

Date	7/2/24	Report
Doctor	Dr Ravi <sup>o</sup>	
OPD	Total - 116	HTN - 10 DM - 5 URTI - 14 UTI - 3 Age related - 36 General OPD - 49
Lab Test	279	done
NCD Screening	61	Screening of 5 cancers, via - 15 all negative
NCD Enrollment	61	Done
TB Screening	52	Done.
Water Sample	2	Samples sent.

Lab tests Total - 279.

Hb - 116, mild 68 moderate - 18 severe - 0  
normal - 40

HIV  
HbSAg  
HCV  
VDRL } 6 - all negative.

malaria RDT - 22 all negative

Blood group - 6

TB sputum samples - 03.

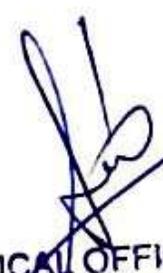
  
Dr Shale  
PHC Mayapada.

  
Dr. Ravi Kumar Dahiya  
M.O. / C.  
UPMC Sector St (Ghanta)

Bandwari :- Sneh ki AWC

Date	29/1/2024	Report
Doctor	Dr. Sanjay	
OPD	96	General OPD with seasonal symptoms.
Lab Test	HB-36, HIV-3, Hep. B-3	Mild Anemia and HIV/Hep. B all Negative
NCD Screening	40	Screened for 5 cancers all negative
NCD Enrollment	100	Done
TB Screening	10	Sample sent report awaited
Water Sample	2	Sample sent report awaited

This is for your information and necessary action.

  
29/1/24  
MEDICAL OFFICER INCHARGE  
PRIMARY HEALTH CENTER  
WAZIRABAD, DISTT. GURUGRAM  
HARYANA

Diop: 30. 29/1/24

To

Civil Surgeon

Gurugram

Sir

Subject: Camp Report of Village Baliawas, Gwal pahari and Bandwari

Gawal phari : - Baraat Ghar

Date	24/1/2024	Report
Doctor	Dr. Ravi	
OPD	70	General OPD with seasonal symptoms.
Lab Test	HB-60, HIV-30, Hep. B-30	Mild Anemia and HIV/Hep. B all Negative
NCD Screening	40	Screened for 5 cancers all negative
NCD Enrollment	40	Done
TB Screening	20	Sample sent report awaited
Water Sample	2	Sample sent report awaited

Baliawas : Baraat Ghar

Date	25/1/2024	Report
Doctor	Dr. Ravi	
OPD	120	General OPD with seasonal symptoms.
Lab Test	HB-104, HIV-8, Hep. B-8	Mild Anemia and HIV/Hep. B all Negative
NCD Screening	107	Screened for 5 cancers all negative
NCD Enrollment	150	Done
TB Screening	20	Sample sent report awaited
Water Sample	2	Sample sent report awaited